

**475**

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SITTING AT NEW DELHI**

**MEMORANDUM OF APPLICATION**

(Under Sec. 14 read with Sec. 15 and 18(1) of the National  
Green Tribunal Act, 2010)

**O.A. NO. 974 OF 2024**

Jitendra Nishad

..... APPLICANT

**VERSUS**

State of Uttar Pradesh & Others

..... RESPONDENTS

**PAPER BOOK**

**REPLY ON BEHALF OF RESPONDENT No. 11**

**Compilation-I**

(FOR INDEX KINDLY SEE INSIDE)

**PALLAVI PRATAP**

Advocate for the Respondent No.11

ENROL NO. UP/1246/2010

A-90, LGF South Ex-II, New Delhi

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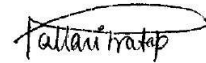
**COMPILATION-I**

1. Reply on behalf of Respondent No.11  
Alongwith affidavit. 1-22
2. Vakalatnama.

Place: New Delhi  
Dated: 25.11.2024

RESPONDENT No. 11

Through



**PALLAVI PRATAP**

Advocate for the Respondent No. 11  
ENROL NO. UP/1246/2010  
A-90, LGF South Ex-II, New Delhi  
Mob: 9999990078  
Email: [pallavipratap@hotmail.com](mailto:pallavipratap@hotmail.com)

**BEFORE THE NATIONAL GREEN TRIBUNAL  
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**MEMORANDUM OF APPLICATION**

(Under Sec. 14 read with Sec. 15 and 18(1) of the National  
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**O.A. NO.974 OF 20224**

Jitendra Nishad

..... APPLICANT

**VERSUS**

State of Uttar Pradesh & Others

..... RESPONDENTS

**REPLY TO THE ORIGINAL APPLICATION ON BEHALF OF  
THE RESPONDENT NO. 11**

**MOST RESPECTFULLY SHOWETH:**

The respondent no. 11 above named most respectfully  
showeth as under:-

1. That the answering respondent has been impleaded  
as respondent no. 11 in the above noted Original  
Application *vide* order dated 04.11.2024 passed by  
this Hon'ble Tribunal.

2. That the applicant has filed the instant Original Application through Letter Petition with a sole objective of deliberately misleading this Hon'ble Tribunal to believe that the respondent no. 11 has been indulged in illegal sand mining by using boats and causing damage to aquatic animals/environment besides public revenue whereas it is blatant falsehood to misguide this Hon'ble Tribunal.
3. That before submitting a para wise objection to this Original Application, the applicant seeks leave of this Hon'ble Tribunal to submit relevant facts for the adjudication of this present Original Application.
4. That the respondent no. 11 had participated in the Advertisement bearing Letter No. 983/Khanij/2020-21 dated 20.08.2020 and being the highest bidder was granted a Letter of Intent bearing Letter No. 2073/Khanij/2020-21 dated 24.12.2020 for the area at Khand No. 21 situate in Village Adampur (Madaripur to Sadiyapur), Tehsil Sadar, District Allahabad admeasuring 5 hectare with annual quantity of 15,000

cubic meter for a period of 5 years. True copy of the Advertisement bearing Letter No. 983/Khanij/2020-21 dated 20.08.2020 and Letter of Intent bearing Letter No. 2073/Khanij/2020-21 dated 24.12.2020 is filed herewith as **Annexure No.1** and **Annexure No. 2.**

5. That pursuant to the Letter of Intent, the respondent no. 11 deposited the requisite amount and got the mining plan prepared and ultimately was granted Environmental Clearance bearing EC Identification No. EC23B001UP160250 dated 15.12.2023. True copy of the extended Environmental Clearance bearing EC Identification No. EC23B001UP160250 dated 15.12.2023 is filed herewith as **Annexure No. 3.**
6. That after obtaining the Environmental Clearance in the respect of the aforesaid, the mining lease deed was executed in favour of the respondent no. 11 for a period of 5 years on 01.12.2021 to 03.11.2026. True copy of the lease deed is filed herewith as **Annexure No. 4.**

7. That the respondent no. 11 has been carrying out mining in accordance with the conditions of the lease deed and environmental clearance.
8. That now on the basis of a complaint/letter petition dated 13.12.2023 by the applicant before this Hon'ble Tribunal, the Hon'ble Tribunal vide its order dated 27.09.2024 constituted a joint committee comprising of Shri Ajay Kumar Yadav, Senior Mining Officer, Prayagraj, Shri Karnveer Singh, Sc. 'B', CPCB, RD, Lucknow, Shri Kamalakar Singh, Regional Lekhpal and Shri Dharendra Singh, Regional Lekhpal.
9. That the joint inspection of the site of the applicant was carried out on 22.10.2024 and the Joint Committee has given the following observations:  
  
*“2.3. Inspection of sand mining activity at Village Adampur (Madaripur to Sadiyapur)*  
  
*2.3.1. Observations:*  
  
*Observation based on Joint inspection and available records with ROMOEF&CC and RO-UPPCB is as follows:*

1. Mining lease of total area 5 Hectare has been granted for sand mining from River Yamuna at Ithand - 21 in Village- Adampur (Madaripur to Sadiyapur) to M/s Ram Ratan Construction. Shri Ram Ratan Nishad S o Late Lallu Lal, Resident- 6/41 Nai Jhunsi Bazar. Thana- Jhunsi. Tehsil Phulpur. District-Prayagraj by Mining department.

2. Notice for e-tendering along with e-auction for the lease was issued by the District Magistrate. Prayagraj on 20.05.2020. ( e-auction notice is annexed as Annexure No. 12)

3. Letter of Intent (Lol) for the lease was issued by the District Administration to the Project Proponent (PP) on 24.12.2020. The Lol was issued for 5-hectare mine lease area (Quantity- 15000 m<sup>3</sup> per year) for the period of 5 years. (A copy of Lol is annexed as Annexure No. 13)

4. First Environmental Clearance (EC) has been granted for mining in the lease area by State Level Environment Impact Assessment Authority (SEIAA),

*Uttar Pradesh on 10.01.2018 which was further transferred on 19.10.2021 to M/s Ram Ratan Construction for a period up to one year. Further EC was granted to the Project Proponent on 15.12.2023. (A copy of EC is annexed as Annexure No. 14)*

*5. The Project Proponent has not obtained Consent to Operate (CTO) under the Water (PCP) Act, 1974. and the Air (PCP) Act, 1981.*

*6. The above-mentioned mining lease has been granted by District Magistrate, Prayagraj (Mining Department) for the duration of 01.12.2021 to 30.11.2026.*

*7. As per the Mining department, Prayagraj total 15675 m<sup>3</sup> of River Bed Material (RBM) has been excavated by the project proponent (from December 2021 to June 2024). Year-wise quantity of mining details are as below:*

<i>Year</i>	<i>Quantity excavated (m<sup>3</sup>)</i>	<i>Permitted quantity (m<sup>3</sup>)</i>
<i>Dec, 2021- Dec, 2022</i>	<i>8,175</i>	<i>15,000</i>
<i>Jan, 2023-Dec,</i>	<i>6,438</i>	<i>15,000</i>

2023		
Jan, 2024-June, 2024	1,062	15,000

8. No mining operation was observed during the site visit. Path preparation for the movement of the vehicle was also observed at the site. It is informed by the representative of the project proponent that the mining process has not started yet. However, a small heap of sand was found stored in the lease area. No mining operation was observed beyond the lease area at this site.

9. However, the satellite image on dated 09.06.2024 shows that mining was conducted within and near the above lease area of 5 ha, which is against the Sustainable Sand Mining Guidelines, 2020 and Mining plan, etc. A related satellite image is enclosed as Annexure-7

10. During the visit, no machinery was found on site. No temporary camp office was found on site. No weighing bridge and display board with mining lease information was available on site.

11. During the visit, following violation with respect to EC & CTO conditions. Mining Plan, Mining guideline etc were observed:

a) No PTZ camera was found installed at the mining site. It is informed by the representative of the Project Proponent that the PTZ camera will be installed when the mining operation starts.

b) During the visit, no pillar was found in the lease area. It is informed by the representative of the project proponent that all pillars have been removed due to the monsoon and will be reinstalled when the mining operation starts. Necessary action may be taken by the Mining Department to ensure the installation of a pillar within the lease area.

c) The project proponent (PP) has been irregular in the submission of the six monthly compliance reports to the Regional Office, SEIAA-UP, and UPPCB.

d) The PP has not carried out adequate plantation in compliance with CTO & EC conditions.

*e) The PP has not carried out the hydro-geological study as per the EC condition.*

*f) The PP has not accrued out replenishment study of the area.*

*g) The PP has not conducted third-party monitoring of various parameters including ambient air quality etc.*

*h) During the visit, it was observed that roads used for the transportation of sand were unpaved and no dust control measures such as water sprinkling. plantation on both sides of the road. etc have been carried out as per EC condition.*

*i) The PP has yet not conducted the digital processing of the entire lease area so far.”*

10. That point 11 of the Observations given by the Joint Committee states the violation with respect to EC and CTO conditions, Mining Plan, Mining guidelines, etc.

11. That in respect to Clause 2.3.1 Sub clause 11 (a) and (b) of the joint inspection report which states about installation of PTZ cameras and pillars it is submitted that the representative of the answering respondent

has explained to the inspection team that since the mining operations were stopped during the monsoon period July 2024 to September 2024 due to heavy rain, the answering respondent had removed the PTZ cameras and Pillars so that they would not be damaged in rain and heavy wind.

12. That in respect to Clause 2.3.1 Sub clause 11 (c) of the joint inspection report it is submitted that the answering respondent has submitted monthly compliance reports and it may have been that some reports must have been submitted with a delay.
13. That in respect to Clause 2.3.1 Sub clause 11 (d) of the joint inspection report it is submitted that the answering respondent has planted the required plantation in compliance of the CTO and EC conditions but if some of the plants have not been able to survive then it is not the case that the answering respondent has deliberately not complied with the conditions of CTO or Environmental Clearance.

14. That in respect to Clause 2.3.1 Sub clause 11 (e) and (f) of the joint inspection report it is submitted that the answering respondent has carried out replenishment study and pre-monsoon and post-monsoon survey. True copy of the pre-monsoon and post-monsoon survey is filed herewith as **Annexure No. 5**.
15. That in respect to Clause 2.3.1 Sub clause 11 (5) to (i) of the joint inspection report it is submitted that certain fixtures and conditions of the EC and CTO are temporary attachments which are established and operational when the mining operations start and the answering respondent shall comply with the same before commencing mining operations.
16. That it is pertinent to mention here that the inspection report of the joint committee states that during the visit mining operation had not started and preparation to commence mining operation were ongoing. It has also been observed that no mining operation was done beyond the lease area at the site.

17. That further the report in its para 9 of Point 2.3.1 states that satellite image shows that mining was conducted within and near the above lease area of 5 hectare on 09.06.2024 in an unsaturated zone by boats, etc. which is against the Sustainable Sand Mining Guidelines 2020 and Mining Plan, etc.
18. That in respect to the aforesaid it is pertinent to mention here that the satellite images on the basis of which the joint committee has placed its reliance and alleged that the answering respondent is involved in illegal mining through boats does not shows that the boats are being used for illegal mining by the answering respondent. It is submitted that the boats are merely docked alongside the ghats/riverbanks as a major population of that area resides Mallahs and Kevats.
19. That no evidence or finding has been given by the joint committee to showcase as to how they have come to the conclusion that it was the answering respondent who has carried out the alleged illegal mining.

20. That it is pertinent to mention here that the boats involved in the alleged illegal mining are neither owned by the answering respondent nor are being used by the answering respondent therefore the answering respondent cannot be held liable for the actions of others.
  
21. That it is further submitted that the answering respondent cannot be held liable for any mining done outside the lease area of the answering respondent. It is also germane to state here that presuming that the boats which are docked alongside the riverbanks as shows in the satellite image were used for mining, the joint committee on what basis has come to the conclusion that it was the answering respondent that has used the boats for alleged illegal mining.
  
22. That it is further relevant to state here that the by means of single inspection report and by relying on same satellite images the joint inspection committee has imposed liability of alleged illegal mining on all three leaseholders which is arbitrary and illegal.

23. That even otherwise there is no restriction on the use of boat for transporting minerals as alleged by the inspection committee.
24. That it is pertinent to mention here that it is not the answering respondent who has used the boats for mining operation even though the use of boat is not prohibited/restricted
25. That it is pertinent to mention here that the usage of boat by leaseholders in District Prayagraj is only to access the part of area for transportation of mineral which cannot be accessed being inundated in water after rainfall.
26. That it is necessary to bring on record before this Hon'ble Tribunal the role of Mallaahs (boatmen) in sand mining in District Prayagraj (Allahabad). It is pertinent to mention here that the Mallaahs (boatmen) have been used by sand miners/leaseholders for transporting the mineral since a long time and it has been the livelihood of the Mallaahs.

27. That it is pertinent mention here that the definition of “carrier” has been defined under Section 2(1)(c) of the Uttar Pradesh Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2018. The definition is reproduced herein under for your kind perusal:

*“Carrier means any mode of conveyance or facility by which mineral is transported from one place to another and it includes Truck, Tractor, Dumper, Rail, Vessel or any other means.”*

28. That further the word “vessel” has been defined in the Inland Vessels Act, 2021 under Section 3 (zu). Section 3 (zu) of the Inland Vessels Act, 2021 is reproduced herein under:

*“(zu) “vessel” includes every description of water craft used or capable of being used in inland waters, including any ship, boat, sailing vessel, tug, barge or other description of vessel including non-displacement craft, amphibious craft, wing-in-ground craft, ferry, roll*

*on-roll-off vessel, container vessel, tanker vessel, gas carrier or floating unit or dumb vessel used for transportation, storage or accommodation within or through inland waters.”*

29. That further under Rule 11 of The Uttar Pradesh Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2018 there is no prohibition on use of any means of transport for transporting mineral if the transporter has a valid E-transit pass. Rule 11 of the Uttar Pradesh Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2018 is reproduced herein under:

*“11. Transport of minerals*

- (1) All dispatch of minerals by holder of mining lease, mining permit or prospecting licence by a carrier shall be accompanied with a e-transit pass/transit pass in duplicate. The person in-charge of the carrier shall produce the transit at the check post for the purpose, or on demand by any officer,*

*authorized by the State government by notification in the official Gazette.*

*(2) All carriers, carrying the mineral shall stop at the check post and proceed after having been cleared by the respective check post. The in-charge of the check post shall make necessary endorsement on the first copy of the E-transit pass/transit pass and return immediately to the Operator of such carrier and second copy of such e-transit/transit pass will be kept in records of the check post.”*

30. That from the perusal of the aforementioned rule it is clear that there is no restriction on use of boats for transporting mineral even though the answering respondent has not used the boats for transportation.
31. That it is further submitted that there is no condition or clause either in the Sustainable Sand Mining Guidelines 2016 or Enforcement and Minorng Guidelines for Sand Mining 2020 which restrict use of boats to access or even in that case to transport the minerals through boat.

32. That this Hon'ble Tribunal by means of order dated 04.11.2024 has directed to stop the mining operations of the applicant/respondent no. 11 in view of the inspection report of the joint committee. True copy of the order dated 04.11.2024 is filed herewith as **Annexure No. 6.**
33. That the mining period has begun from October 2024 and already because of heavy rainfall and rise in water level the answering respondent was not able to commence mining operations and now in compliance of the order dated 04.11.2024 passed by this Hon'ble Tribunal, the District Magistrate, Prayagaraj i.e. respondent no. 5 has stopped all mining operations of the answering respondent by means of order dated 09.11.2024. True copy of the order dated 09.11.2024 is filed herewith as **Annexure No. 7.**
34. That in view of these glaring facts, it is the respectful submission of the answering Respondent, that the claim of the applicant cannot be sustained and deserves to be dismissed outright with exemplary

costs, so as to dissuade such motivated claims from being made in the future.

35. For the foregoing reasons, none of the prayers/reliefs prayed by the applicant deserve to be granted. It is the respectful submission of the Respondent No. 11 that the present application filed before this Hon'ble tribunal deserves to be dismissed with exemplary costs and the answering respondent may be allowed to undertake mining.

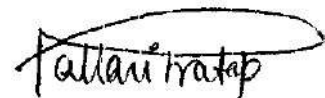
(A) Pass any such other order or orders as this Hon'ble Tribunal may deem fit in the facts and circumstances of the case.

Dated: 25.11.2024

Respondent no. 11

New Delhi

Through



**PALLAVI PRATAP**

Advocate for the Respondent No. 11

ENROL NO. UP/1246/2010

A-90, LGF South Ex-II, New Delhi

Mob: 9999990078

Email: [pallavipratap@hotmail.com](mailto:pallavipratap@hotmail.com)



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Jitendra Nishad

..... APPLICANT

**VERSUS**

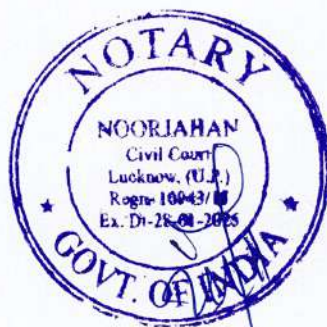
State of Uttar Pradesh & Others

..... RESPONDENTS

**AFFIDAVIT**

I, Ratan Kumar Nishad, aged about 47 years, Son of Shri Lallu Lal Nishad, Resident of 4/85, Nagar Panchayat, New Jhunsi, Jhunsi, Allahabad, Uttar Pradesh – 211019, presently at Lucknow, do hereby solemnly affirm and declare as under:-

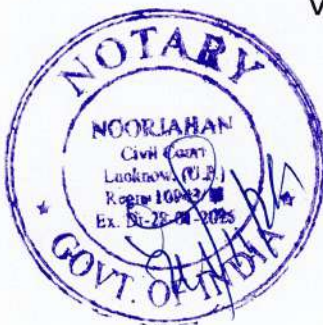
1. That I am the Respondent No. 11 as such I am conversant with the facts of the case and thus competent to affirm this affidavit.



2. That I have read the contents of the accompanying Reply including facts in brief, grounds etc. from pages 1 to 19 and have understood the same.
3. That the facts stated therein are true and correct to the best of my knowledge and belief and nothing material has been suppressed.
4. That I have instructed by Advocate and the Application has been prepared by my Advocate on my instructions as stated above.
5. That the Annexures filed herewith are true and correct copies/ English translations of their respective originals.

NOTARY

Verified at Lucknow on 24 day of November 2024



RAM RATAN CONSTRUCTIONS  
 DEPONENT  
 Proprietor

**VERIFICATION**

I above named deponent do hereby verify that the contents of the above affidavit are true and correct to the best

of my knowledge and belief and nothing material has been concealed there from.

Verified at Lucknow on <sup>NOTARY</sup> 24 day of November 2024

**DAM RATAN CONSTRUCTIONS**  
राम रतन कंस्ट्रक्शंस  
**DEPONENT**  
Proprietor



Sworn and Verified before me.

11/11/24  
N. QORJAHAN  
Notary  
Civil Court, Lucknow  
Registration No. 104/2018

*[Signature]*  
Agent/Executed  
who has signed/ put his T.L. before me.

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SITTING AT NEW DELHI  
MEMORANDUM OF APPEAL  
ORIGINAL APPLICATION NO. 974 OF 2024**

**IN THE MATTER OF:**

JITENDRA NISHAD

...APPELLANT

VERSUS

STATE OF U.P. AND OTHERS  
AND OTHERS

...RESPONDENTS

**VAKALATNAMA**

KNOW ALL to whom these present shall come that I/We Ratan Kumar Nishad the above named respondent no. 11 do hereby appoint **Pallavi Pratap (Adv)** **Enrolment No. UP/1246/2010** Off: A-90, LGF South Ex-II, New Delhi (M) 9999990078 Email: [pallavipratap@hotmail.com](mailto:pallavipratap@hotmail.com) (hereinafter called the Advocates) to be my/our Advocate in the above-noted case and authorise her:-

**PALLAVI PRATAP, Advocate** (Enrol No. UP/1246/2010)

Mob: 9999990078

A-90, LGF South Ex-II, New Delhi

Email: [pallavipratap@hotmail.com](mailto:pallavipratap@hotmail.com)

To act, appear and plead in the above-noted case in the Court, or in any other Courts in which the same may be tried or heard and also in the appellate courts.

To sign, file and present pleadings, appeals cross-objections, or petitions of execution, review, revision restoration, withdrawal, compromise or other petitions, replies, objections, or affidavits or other documents as may be deemed necessary or proper for the prosecutions of the said case in all its stages,

To file and take back documents.

To withdraw, or compromise the said case, or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said cause

To take out execution proceedings

To deposit, draw and receive moneys and grant, receipts there for, and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said cause.

To appoint and instruct any other legal Practitioner authorising him to exercise the powers and authorities hereby conferred upon the advocate whenever they may think fit to do so.

And I/we, the undersigned do hereby agree ratify confirm all acts done by the Advocate or his substitute in the matter as may/our own acts, if done by me/us to all intents and purposes

And I/we, undertake that I/we or my/our duly authorised agent would appear in the Court on all hearings.

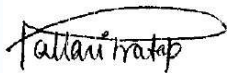
And I/we, the undersigned, do hereby agree that in the event of the above cause being taken up on tour I/we shall pay extra fees

AND I/we, the undersigned, do hereby agree not to hold the Advocate or his substitute responsible for the result of the said cause in consequence of their absence from the Court when the said cause is called up for hearing, or for any negligence of the Advocate or his substitute.

AND I/we, the undersigned, do hereby agree that in the event of the whole or any part of the fee agreed by me /us to be paid to the Advocate remaining unpaid they shall be entitled to withdraw from the Prosecution of the said cause until the same is paid up. If any costs are allowed for an adjournment, the Advocate would be entitled to the same

IN WITNESS WHEREOF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us this 25th day of November, 2024.

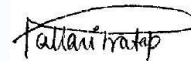
Accepted



**(PALLAVI PRATAP)**  
Advocate  
UP/1246/2010

Client-

**RAM RATAN CONSTRUCTIONS**  
  
Identified by: **Proprietor**



**Pallavi Pratap**  
Advocate  
Enrol No. UP/1246/2010

**501**

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**REPLY ON BEHALF OF RESPONDENT NO.11**

**Compilation-II**

(FOR INDEX KINDLY SEE INSIDE)

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Advocate for the Respondent No.11

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**COMPILATION-II**

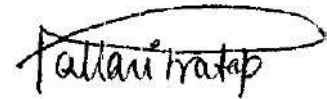
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3.	<b><u>Annexure No.3</u></b> True copy of the extended Environmental Clearance bearing EC Identification No. EC23B001UP160250 dated 15.12.2023.	36-46
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and post-monsoon. 55-85
6. **Annexure No.6**  
True copy of the order  
dated 04.11.2024. 86-99
7. **Annexure No. 7**  
True copy of the order  
dated 09.11.2024. 100-101

Place: New Delhi  
Dated: 25.11.2024

RESPONDENT No. 11

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## कार्यालय जिलाधिकारी प्रयागराज

(खनन अनुभाग)

पत्रांक १४३/खनिज/2020-21

दिनांक 20/08/2020

### ई-निविदा सह ई-नीलामी आमन्त्रण हेतु सूचना

सर्वसाधारण को सूचित किया जाता है कि जनपद प्रयागराज में नदी तल में उपलब्ध साधारण बालू के रिक्त क्षेत्रों को उ०प्र० उपखनिज (परिहार) नियमावली-1963 (यथा संशोधित) के अध्याय-4 के अन्तर्गत शासनादेश संख्या-1875/86-2017-57 (सा०)/20 टी०सी०-1 दिनांक 14.08.2017 एवं अनुवर्ती शासनादेश संख्या-2168/86-2019-57(सामा०)/2017 दिनांक 09.10.2019 में दिये गये निर्देशानुसार ई-निविदा सह ई-नीलामी प्रणाली के माध्यम से 05 वर्ष के लिए खनन परिहार पर स्वीकृत किया जाता है रिक्त क्षेत्रों का विवरण निम्नवत् है:-

#### क्षेत्र का विवरण:-

क्र० सं०	उप खनिज का नाम	नदी का नाम	क्षेत्र का विवरण				नियमावली 1963 के अनुसूची 1 के अनुसार रायल्टी दर (₹० प्रति घनमीटर)	खनन योग्य निर्धारित / आंकलित उपखनिज की मात्रा (घनमीटर)	आधार मूल्य (रायल्टी दर × आंकलित मात्रा)	अर्नेस्ट मनी (आधार मूल्य का 50 प्रतिशत)
			तहसील	ग्राम	खण्ड संख्या	क्षेत्रफल (80 मी)				
1	2	3	4	5	6	7	8	9	10	11
1.	सा० बालू	यमुना	बारा	कचरा, मिश्रपुर, नगरवार	0	8.00	65.00	1,60,000	1,04,00,000	26,00,000
2.	सा० बालू	यमुना	सदर	आदगपुर (गदारीपुर) से सदियापुर तक	21	5.00	65.00	15,000	9,75,000	2,43,750

#### क्षेत्र का जियोक्वार्डिनेट्स

क्र० सं०	खण्ड सं०	ग्राम	A	B	C	D
1.	0	कचरा, मिश्रपुर, नगरवार	25° 21.089'N 81° 42.494'E	25° 21.226'N 81° 42.499'E	25° 21.200'N 81° 42.702'E	25° 21.062'N 81° 42.707'E
2.	21	आदगपुर (गदारीपुर) से सदियापुर तक	25° 20.053'N 81° 48.468'E	25° 20.026'N 81° 48.523'E	25° 20.176'N 81° 48.603'E	25° 20.204'N 81° 48.550'E

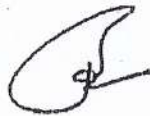
- ई-निविदा सह ई-नीलामी द्वारा नदी तल स्थित उप खनिजों के खनन पट्टा निश्चित अवधि 05 वर्ष के लिये स्वीकृत किये जायेंगे। पट्टे की अवधि की गणना खनन पट्टा विलेख निष्पादन की तिथि से की जायेगी।
- ई-निविदा सह ई-नीलामी की बिड/बोली उपखनिज की प्रति घनमीटर के लिए दी जायेगी, जो उ०प्र० उपखनिज (परिहार) नियमावली-1963 के अनुसूची-1 में निर्धारित रायल्टी की दर से कम नहीं होगी। इससे भिन्न बिड/बोली दिये जाने पर बिड/बोली स्वीकार नहीं की जायेगी तथा प्री बिड अर्नेस्ट मनी जब्त कर ली जायेगी। प्राप्त उच्चतम बिड/बोली की दर (रुपया प्रति घनमीटर) को क्षेत्र में आंकलित मात्रा (घनमीटर) से गुणा कर प्रथम वर्ष की नीलामी की देय धनराशि आगणित की जायेगी। उ०प्र० उपखनिज (परिहार) नियमावली-1963 के नियम-28(2) के अनुसार पट्टा के अनुवर्ती वर्षों में प्रत्येक वर्ष पिछले वर्ष की नीलामी की देय धनराशि पर 10 प्रतिशत की वृद्धि की जायेगी।
- ई-निविदा सह ई-नीलामी दो चरणों में होगी। प्रथम चरण में ई-निविदा सम्पन्न की जायेगी जिसके दौरान सभी बिडर्स को एक बार ई-निविदा (e-tender) देने का मौका प्रदत्त होगा जो पुनरीक्षित (Revise) नहीं किया जा सकेगा। ई-निविदा में प्राप्त



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- उच्चतम निविदा को आधार मूल्य (Floor Price) मानते हुये द्वितीय चरण में ई-नीलामी कराया जायेगा, जिसके दौरान बिडर्स ई-नीलामी हेतु निर्धारित तिथि एवं अवधि में ई-बिड दे सकता है। ई-नीलामी के दौरान केवल उच्चतम बोली को ही प्रदर्शित किया जायेगा जिसको देखते हुये बिडर अपना बिड पुनरीक्षित कर बढ़ा सकते हैं।
4. किसी क्षेत्र के ई-निविदा सह ई-नीलामी हेतु बिडर्स को बिड में भाग लेने से पूर्व प्री बिड अर्नेस्ट मनी जमा करना अनिवार्य होगा, जिसकी गणना क्षेत्र में वार्षिक आंकलित खनन योग्य मात्रा एवं उपखनिज की रायल्टी की दर से गुणा कर प्राप्त धनराशि का 25 प्रतिशत होगा।
  5. एम0एस0 टी0सी0 लि0 (भारत सरकार का उपक्रम) को सेवा प्रदाता के रूप में चयनित किया गया है, जिसके द्वारा राज्य सरकार की ओर से ई-निविदा सह ई-नीलामी की कार्यवाही सम्पादित की जायेगी। ई-निविदा सह ई-नीलामी द्वारा परिहार पर देने की सम्पूर्ण प्रक्रिया ऑनलाईन एम0एस0टी0सी0 के ई-आक्शन पोर्टल [www.mstcecommerce.com](http://www.mstcecommerce.com) पर की जायेगी।
  6. इच्छुक आवेदकों के लिए ऑनलाईन बिड/बोली हेतु Class III Signing type डिजीटल सिग्नेचर सर्टिफिकेट (DSC) होना आवश्यक है। एम0एस0टी0सी0 के उपरोक्त पोर्टल पर जाकर अर्ह आवेदक अपने पंजीकरण की कार्यवाही पूर्ण करने के पश्चात ही ई-निविदा सह ई-नीलामी में भाग ले सकेंगे। ई-निविदा सह ई-नीलामी की सम्पूर्ण प्रक्रिया के दौरान डिजीटल सिग्नेचर सर्टिफिकेट (DSC) की वैधता बनाये रखने की जिम्मेदारी आवेदक की होगी।
  7. पंजीकृत आवेदक निर्धारित पोर्टल पर ऑनलाईन अधिकतम 02 (दो) क्षेत्र या कुल 50 हे0 के क्षेत्रफल के लिए बिड में भाग ले सकेगा, परन्तु उसे प्रत्येक क्षेत्र के लिए अलग-अलग आवेदन शुल्क एवं प्रत्येक क्षेत्र हेतु निर्धारित अर्नेस्ट मनी एम0एस0टी0सी0 के पोर्टल पर प्रदर्शित प्रक्रिया के अनुसार एम0एस0टी0सी0 के पेमेंट गेटवे के माध्यम से जमा करना होगा। किसी व्यक्ति/फर्म/कम्पनी के पक्ष में पूर्व से 02 (दो) क्षेत्र या कुल 50 हे0 क्षेत्रफल से अधिक के खनन पट्टे धारित होने पर वे बिड में भाग नहीं ले सकेंगे। इच्छुक व्यक्ति/फर्म/कम्पनी (आवेदक) को ई-निविदा सह ई-नीलामी में भाग लेने के लिए सरकार के पक्ष में रू0-15,000 (रू0 पन्द्रह हजार) का आवेदन शुल्क एम0एस0टी0सी0 पेमेन्ट गेटवे के माध्यम से जमा करना होगा, जो अप्रतिदेय (Non refundable) होगा।
  8. ई-निविदा सह ई-नीलामी में भाग लेने हेतु इच्छुक व्यक्ति/फर्म/कम्पनी को एम0एस0टी0सी0 में पंजीकरण कराना अनिवार्य होगा। पंजीकरण हेतु व्यक्ति/फर्म/कम्पनी को ई-ऑक्शन पोर्टल [www.mstcecommerce.com](http://www.mstcecommerce.com) पर उपलब्ध ऑनलाईन फार्म भरना पड़ेगा जिसके दौरान बिडर्स अपने लिए स्वयं जनित यूजर आई0डी0 एवं पासवर्ड बनायेंगे। इस आनलाईन पंजीयन के उपरान्त बिडर्स को एम0एस0टी0सी0 द्वारा भेजा गया सूचना ई-मेल से प्राप्त होगा, जिसके पश्चात बिडर्स को आवश्यक अभिलेख स्कैन कर एम0एस0टी0सी0 को आनलाईन भेजना अनिवार्य होगा। साथ ही बिडर्स को वार्षिक पंजीकरण शुल्क जी.एस.टी. सहित रू0-2,360-00 (रू0 दो हजार तीन सौ साठ) एम0एस0टी0सी0 पेमेन्ट गेटवे के माध्यम से ऑनलाईन देय होगा। अनिवार्य अभिलेख एवं वार्षिक पंजीकरण शुल्क की प्राप्ति के पश्चात ही बिडर्स का लॉगिन आई0डी0, पासवर्ड एवं एकाउन्ट एम0एस0टी0सी0 के निर्धारित पोर्टल पर चालू (Activate) होगा। पूर्व में पंजीकृत बिडर्स जिसके पंजीकरण की अवधि वैध है, उन्हें पंजीकरण शुल्क देना नहीं होगा परन्तु नये नियमों के अनुसार आवश्यक अभिलेख



- तथा हैसियत प्रमाण-पत्र आदि प्रस्तुत करना अनिवार्य होगा, जिसके पश्चात् ही उनका पंजीकरण चालू (Active) हो पायेगा।
9. पंजीकरण हेतु बिडर्स द्वारा स्वप्रमाणित निम्न अभिलेख/प्रमाण पत्र स्कैन कर एम0एस0टी0सी0 के पोर्टल पर अपलोड करना अनिवार्य होगा :-
1. आवेदक के आधार कार्ड की प्रति, फर्म की दशा में फर्म के भागीदारों के आधार कार्ड की प्रति तथा कम्पनी के मामले में कारपोरेट अफेयर्स मंत्रालय भारत सरकार द्वारा निर्गत कम्पनी के प्रबन्ध निदेशक का Director Identification Number (DIN) के प्रमाण-पत्र की प्रति।
  2. आवेदक का अद्यावधिक चरित्र प्रमाण पत्र, फर्म के मामले में भागीदारों के अद्यावधिक चरित्र प्रमाण पत्र की प्रति तथा कम्पनी के मामले में प्रबन्ध निदेशक का इस आशय का शपथ पत्र की कम्पनी को किसी अपराधिक वाद में दण्डित नहीं किया गया है। चरित्र प्रमाण पत्र उस जिले के जिलाधिकारी द्वारा प्रदत्त होगा, जहाँ आवेदक स्थायी रूप से निवास करता हों।
  3. आवेदक का पैन कार्ड की प्रति, फर्म या कम्पनी के मामले में उसका पैन कार्ड एवं जी0एस0टी0 नं0 की प्रति।
  4. बैंक खाते का विवरण, जिससे ई निविदा सह ई नीलामी से सम्बन्धित समस्त वित्तीय हस्तान्तरण किया जायेगा, यथा बैंक का नाम, खाता संख्या आई0एफ0एस0सी0 कोड तथा एक निरस्त चेक की प्रति।
  5. जिलाधिकारी अथवा प्राधिकृत अधिकारी द्वारा जारी किया गया खनन देय बकाया न होने का प्रमाण पत्र। जहाँ आवेदक राज्य के भीतर कोई खनिज परिहार धारित नहीं करता है वहाँ इस आशय का शपथ पत्र की प्रति।
  6. स्वयं का हैसियत प्रमाण पत्र अथवा हैसियत प्रमाण पत्र के साथ बैंक गारन्टी, जो बोली की धनराशि के 25 प्रतिशत की कीमत से कम न हो।
10. एम0एस0टी0सी0 भूतत्व एवं खनिकर्म निदेशालय की वेबसाइट से वसूली प्रमाण-पत्र एवं ब्लैक लिस्ट की सूची के मिलान करने के उपरान्त केवल उन्हीं व्यक्ति/फर्म/कम्पनी का पंजीकरण किया जायेगा, जो उत्तर प्रदेश उपखनिज (परिहार) नियमावली-1963 के प्रावधानों के अन्तर्गत अर्ह हो। नियम-26 के अनुसार निम्नलिखित व्यक्ति/फर्म/कम्पनी ई-निविदा सह ई-नीलामी प्रक्रिया में भाग नहीं ले सकते हैं:-
- (क) जो भारतीय राष्ट्रिक नहीं है।
- (ख) जिसके विरुद्ध खनिज देय बकाया है।
- (ग) जिसने उस जिले के जिलाधिकारी अथवा राज्य सरकार द्वारा प्राधिकृत अधिकारी जहाँ वह स्थायी रूप से निवास करता है से चरित्र प्रमाण पत्र प्राप्त नहीं कर लिया है। शर्त यह है कि उक्त चरित्र प्रमाण पत्र पुलिस सत्यापन के आधार पर दिया गया हो।
- (घ) जिसने अपना आधार कार्ड की प्रति प्रस्तुत न की हो।
- (ङ) जिसका नाम काली सूची में दर्ज हो।
- (च) फर्म/कम्पनी के मामले में जिसने पैनकार्ड तथा जी0एस0टी0 पंजीकरण प्रमाण पत्र प्रस्तुत न किया हो।
- (छ) जिसने हैसियत प्रमाण-पत्र अथवा हैसियत प्रमाण-पत्र के साथ बैंक गारन्टी, जो बोली की धनराशि के 25 प्रतिशत की कीमत से कम न हो प्रस्तुत न किया हो।
11. ऑनलाईन ई-निविदा डालने तथा ई-नीलामी बोलने की विधि का पूर्ण विवरण सेवा प्रदाता संस्था एम0एस0टी0सी0 के वेब पोर्टल [www.mstcecommerce.com](http://www.mstcecommerce.com) पर प्रदर्शित की जायेगी।



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12. ई-निविदा सह ई-नीलामी में भाग लेने के लिए इच्छुक व्यक्ति/फर्म/कम्पनी को प्रत्येक क्षेत्र के लिए पृथक-पृथक ₹0-15,000 (₹0 पन्द्रह हजार मात्र) का शुल्क जो अप्रतिदेय होगा तथा अर्नेस्ट गनी जो विज्ञापित में क्षेत्र/खण्ड के नाम के सामुख्य अंकित हो, जमा करना होगा।
13. सफल बोलीदाता/निविदादाता को छोड़कर शेष बोलीदाता/निविदादाता द्वारा जमा बयानों की धनराशि (अर्नेस्ट गनी) यथावत उसी बैंक खाते में वापस कर दी जायेगी जिस बैंक खाते से पैसा दिया गया था। आवेदक द्वारा पंजीकरण के समय दिये गये बैंक खाते में बदलाव मान्य नहीं किया जायेगा। विशेष परिस्थितियों में निदेशक, भूतत्व एवं खनिकर्मा निदेशालय के अनुमोदन उपरान्त बैंक खाते का बदलाव किया जा सकता है।
14. जहाँ किसी भी कारण से ई-निविदा सह ई-नीलामी की प्रक्रिया पूरी न हो वहाँ कम से कम 7 दिन की अल्प अवधि की नोटिस देने के पश्चात् पुनः ई-निविदा सह ई-नीलामी की जा सकती है।
15. अधिकतम दो खनन पट्टे या 50 हे० से अधिक के क्षेत्र को, उ०प्र० राज्य में किसी व्यक्ति/फर्म/कम्पनी के पक्ष में स्वीकृत नहीं किया जायेगा। यदि किन्हीं परिस्थितियों में एक व्यक्ति/फर्म/कम्पनी द्वारा अपने पक्ष में दो खनन पट्टे या 50 हे० से अधिक के खनन पट्टे स्वीकृत करा लिया जाता है, तो अन्त में स्वीकृत खनन पट्टे निरस्त कर पट्टा अन्तर्गत जमा सम्पूर्ण धनराशि जब्त कर ली जायेगी तथा केवल प्रारम्भ के दो क्षेत्र अथवा 50 हे० के खनन पट्टे ही अनुमन्य होंगे। परन्तु यदि आवेदक स्वयं अपने पक्ष में दो खनन पट्टे या 50 हे० से अधिक के खनन पट्टे हेतु जारी लेटर ऑफ इंटेंट की सूचना देता है, तो उक्त सीमा के अन्तर्गत कोई भी खनन पट्टा क्षेत्र के चयन का उसे अधिकार होगा तथा शेष क्षेत्रों की जमा धनराशि पुष्टि के उपरान्त यथावत वापस कर दी जायेगी। नियमावली 1963 में 47वें संशोधन के पूर्व के प्रकरण इस शर्त से आच्छादित नहीं होंगे।
16. ई-निविदा सह ई-नीलामी की प्रक्रिया :-
- (1) ई-निविदा सह ई-नीलामी दो चरणों में की जायेगी। प्रथम चरण में केवल ई-निविदा विज्ञापन में निर्धारित तिथि एवं समय के अन्तर्गत डाली जायेगी। बिड की दर प्रत्येक उपखनिज के लिए प्रति घनमीटर के लिए दी जायेगी, जो सम्बन्धित उपखनिज के लिए नियमावली-1963 के अनुसूची-1 में उल्लिखित रायल्टी की दर से कम नहीं होगा। विज्ञापित के अनुसार क्षेत्रवार प्राप्त ई-निविदा को एक साथ न खोलकर पृथक-पृथक खोला जायेगा। प्रत्येक क्षेत्र के प्रथम चरण की ई-निविदा खोलने के तत्काल 02 घंटे बाद द्वितीय चरण की ई-नीलामी की कार्यवाही प्रारम्भ की जायेगी।
- (2) प्रथम चरण की समाप्ति के उपरान्त निम्नानुसार प्रक्रिया अपनायी जायेगी :-
- (क) यदि प्रथम चरण में एक ही बिड प्राप्त होती है और उक्त बिड (ऑफर) में प्रतिघन मीटर दिया गया दर नियमावली-1963 के प्रथम अनुसूची में उस उपखनिज के लिए निर्धारित रायल्टी दर से 400 प्रतिशत से अधिक है तथा शेष शर्तें पूर्ण करता हो तो जिलाधिकारी द्वारा उस निविदादाता के पक्ष लेटर ऑफ इंटेंट जारी किया जायेगा।
- (ख) यदि प्रथम चरण में केवल एक ही बिड प्राप्त होता है और उक्त बिड (आफर) में प्रति घनमीटर में दिया गया दर नियमावली-1963 के प्रथम अनुसूची में उस उपखनिज के लिए निर्धारित रायल्टी दर से अधिक परन्तु 400 प्रतिशत से कम है तो जिलाधिकारी क्षेत्र/खण्ड की भौगोलिक स्थिति, खनिज की उपलब्धता, खनिज की गुणवत्ता, उपखनिज का बाजार मूल्य, उस क्षेत्र में खनिज की मांग,



क्षेत्र में अवधि खनन की सम्भावना, राजस्व की प्राप्ति आदि पर विचार करते हुए स्वयंसेवक से एकल निविदादाता के पक्ष में लेटर ऑफ इन्टेंट जारी करने अथवा न करने के संबंध में निर्णय लेंगे।

- (ग) यदि प्रथम चरण में एक से अधिक परन्तु पाँच या पाँच से कम बिड प्राप्त होता है तो सभी बिडकर्ता द्वितीय चरण की ई-नीलामी की प्रक्रिया में भाग लेने हेतु अर्ह होंगे तथा द्वितीय चरण के अधिकतम बोलीदाता के पक्ष में जिलाधिकारी द्वारा लेटर ऑफ इन्टेंट जारी किया जायेगा।
- (घ) यदि पाँच से अधिक बिड/आफर प्राप्त होते हैं तब केवल पाँच सर्वाधिक निविदाकार ही द्वितीय चरण की ई-नीलामी में भाग लेने हेतु अर्ह होंगे तथा द्वितीय चरण के अधिकतम बोलीदाता के पक्ष में ही जिलाधिकारी द्वारा लेटर ऑफ इन्टेंट जारी किया जायेगा।
- (3) उपरोक्त प्रस्तर-17(2)(ग),(घ) के अनुसार प्रथम चरण के योग्य बोलीदाता द्वितीय चरण की ई-नीलामी में भाग ले सकते हैं।
- (4) द्वितीय चरण में ई-नीलामी की प्रक्रिया की जायेगी। ई-नीलामी की प्रक्रिया प्रथम चरण की अग्रसारित प्रक्रिया होगी, जिसमें प्रथम चरण में प्राप्त उच्चतम बिड/आफर द्वितीय चरण की ई-नीलामी के लिए न्यूनतम बोली (Floor price) स्वतः निर्धारित हो जायेगी।
- (5) ई-नीलामी की प्रक्रिया जो ई-निविदा खोलने के तत्काल दो घंटे बाद प्रारम्भ होगी, में इच्छुक एवं अर्ह व्यक्ति/फर्म/कम्पनी बोली में कई बार भाग ले सकता है। ई-नीलामी की ऑनलाइन प्रक्रिया में स्क्रीन पर अधिकतम बोली प्रदर्शित होती रहेगी और प्रदर्शित बोली से अधिक बोली ऑनलाइन ही दिया जा सकता है।
- (6) निर्धारित समय के पश्चात बोली बन्द हो जायेगी और उसके उपरान्त कोई बोली नहीं दिया जा सकता है। बोली के अन्तिम समय में यदि कोई और बोली प्राप्त होती है तो ई-नीलामी की बोली का समय स्वतः 05 मिनट के लिए बढ़ जायेगा। यह प्रक्रिया तब तक जारी रहेगी जब तक 05 मिनट के अन्तराल में कोई और बोली प्राप्त नहीं होती है।
- (7) ई-निविदा सह ई-नीलामी की कालयोजना एवं अवधि निम्नानुसार सम्पादित की जायेगी:-

प्री बिड ई0एम0डी0 एवं आवेदन शुल्क जमा करने की अन्तिम तिथि	ई-निविदा से पूर्व एम.एस.टी.सी. में अपेक्षित प्री-बिड ई.एम.डी. एवं आवेदन शुल्क एम.एस.टी.सी. की वेब साइट पर वर्णित दिशा निर्देशों के अनुसार जमा करने की जिम्मेदारी बोलीदाता की है एवं बोलीदाता यह सुनिश्चित कर लें।
प्रेस विज्ञापित का दिनांक	10.09.2020
प्रथम चरण ई निविदा (ई-टेंडर) की अवधि	दिनांक 12.10.2020 को पूर्वाह्न 10:00 बजे से दिनांक 15.10.2020 के साय 06:00 बजे तक
प्रथम चरण में प्राप्त ई-निविदा (बिड) का खोला जाना एवं उसका मूल्यांकन	दिनांक 16.10.2020 को पूर्वाह्न 10:00 बजे से क्रमांक 01 पर विज्ञापित क्षेत्र दिनांक 17.10.2020 को पूर्वाह्न 10:00 बजे से क्रमांक 02 पर विज्ञापित क्षेत्र
द्वितीय चरण की ई-नीलामी की अवधि	दिनांक 16.10.2020 को अपरान्ह 12:00 बजे से 14:00 बजे तक क्रमांक 01 पर विज्ञापित क्षेत्र दिनांक 17.10.2020 को अपरान्ह 12:00 बजे से 14:00 बजे तक क्रमांक 02 पर विज्ञापित क्षेत्र

8 परिणाम की घोषणा एवं उसका प्रदर्शन :

- (क) प्रथम चरण की ई-निविदा प्रक्रिया का परिणाम निविदाकार (Tenderer) के लॉगिन पर प्रदर्शित होगा। प्रथम चरण के निविदा प्रक्रिया के समापन के पश्चात अधिकतम निविदा धनराशि (बिडिंग एमाउन्ट) प्रदर्शित की जायेगी।

राशी निविदाकार द्वितीय चरण की बोली हेतु वे योग्य है अथवा नहीं को भी लॉगिन कर जान सकते हैं।

(ख) एकल निविदा के मामलों को छोड़कर शेष मामलों में द्वितीय चरण की ई-नीलामी समाप्त होने के उपरान्त प्राप्त अधिकतम बोली उसके बोलीदाता का विवरण एम0एस0टी0सी0 के निर्धारित पोर्टल पर प्रदर्शित किया जायेगा।

17. पट्टे का दिया जाना : नियमावली-1963 के नियम-28 में उल्लिखित प्रावधानों के अनुसार ई-निविदा सह ई-नीलामी के मामले में उस बोली या प्रस्ताव को उपरोक्त प्रस्ताव-17(2) में दिये गये प्रक्रिया के अनुसार जिलाधिकारी स्वीकार करेंगे। जिलाधिकारी द्वारा सफल एवं नियमानुसार अर्ह बोलीदाता/निविदादाता को उनके द्वारा प्रस्तुत मूल अभिलेख के सत्यापन के एक सप्ताह के अन्दर लेटर ऑफ इन्टेंट निर्गत किया जायेगा।

18. ई-नीलामी समाप्त होने के पश्चात 03 कार्य दिवस के अन्दर सफल बोलीदाता को अपने मूल अभिलेखा का सत्यापन जिलाधिकारी, प्रयागराज के द्वारा अथवा निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, लखनऊ के द्वारा कराना होगा। निदेशक द्वारा मूल अभिलेखों के सत्यापन की स्थिति में अभिलेख-सत्यापन की आख्या ई-मेल के माध्यम से सम्बन्धित जिलाधिकारी को प्रेषित की जायेगी। अभिलेख सत्यापन के पश्चात् ही जिलाधिकारी द्वारा आशय पत्र (लेटर ऑफ इन्टेंट) जारी किया जायेगा। सत्यापन में यदि कोई अभिलेख अथवा प्रमाण पत्र कूटरचित, असत्य अथवा गलत पाया जाता है तो लेटर आफ इन्टेंट जारी नहीं किया जायेगा तथा बयाने की धनराशि (अर्नेस्ट मनी) जब्त कर ली जायेगी।

19. लेटर आफ इन्टेंट में निम्न विवरण होंगे :-

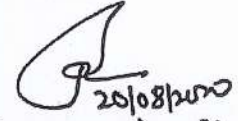
- (1) प्रथम वर्ष के लिए देय नीलामी धनराशि की गणना पट्टा क्षेत्र/खण्ड के लिए विज्ञप्ति में आंकलित मात्रा (घनमीटर) को ई-निविदा/ई-नीलामी की दर रूपया प्रति घनमीटर से गुणा कर निकाली जायेगी। खनन पट्टा के अनुवर्ती वर्षों में प्रत्येक वर्ष पिछले वर्ष की नीलामी की देय धनराशि पर 10 प्रतिशत की वृद्धि की जायेगी।
- (2) सफल बोलीदाता/निविदादाता पट्टे की निर्बन्धनों और शर्तों का यथोचित पालन करने के लिए प्रतिभूति के रूप में प्रथम वर्ष के लिए बोली/निविदा की सकल धनराशि का 25 प्रतिशत और स्वामित्व की पहली किश्त के रूप में प्रथम वर्ष के लिए बोली/निविदा की सकल धनराशि का 20 प्रतिशत दो कार्य दिवस के अन्दर जमा करेगा। बयाने की धनराशि (अर्नेस्ट मनी) प्रथम किश्त में समायोजित कर ली जायेगी।
- (3) पट्टे के प्रथम वर्ष की शेष किश्ते एवं अनुवर्ती वर्षों में बोली/निविदा के आधार पर प्रथम वर्ष के लिए निर्धारित सकल धनराशि पर प्रत्येक वर्ष विगत वर्ष से 10 प्रतिशत वृद्धि के साथ नियमावली-1963 के पंचम अनुसूची के अनुसार जमा की जायेगी। पूर्व के परिहारधारकों द्वारा पंचम अनुसूची प्रक्रिया अन्तर्गत धनराशि जमा करने के अनुरोध पर जिलाधिकारी द्वारा कार्यवाही की जायेगी।
- (4) पट्टाधारक नियम-17के प्रावधानों के अनुसार क्षेत्र का सीमांकन करायेगा, जिसमें सीमा विन्दुओं का जियोकोआर्डिनेट भी इंगित किया जायेगा तथा नियम-35 के अनुसार सीमा-स्तम्भ लगायेगा एवं इसका अनुरक्षण करेगा।
- (5) चयनित आवेदक नियम-34 के प्राविधानों के अन्तर्गत निर्धारित अवधि के अन्दर खनन योजना, माइन्स क्लोजर प्लान एवं पर्यावरण अनापत्ति प्राप्त कर उसे प्रस्तुत करेगा।



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9. स्वीकृत क्षेत्र के अन्दर जहाँ परिवहन प्रपत्र निर्गत किया जायेगा वहाँ पर खनिजों का विक्रय मूल्य प्रदर्शित करेगा।
10. यदि पट्टाधारक द्वारा नियमों, खनन पट्टा, पर्यावरण स्वच्छता प्रमाण पत्र, खनन योजना आदि की शर्तों का उल्लंघन किया जाता है तो पट्टेदार को अपना मामला बताने की युक्ति-युक्त अवसर प्रदान करने के पश्चात जिलाधिकारी अथवा राज्य सरकार द्वारा पट्टा समाप्त किया जा सकता है।
11. मा0 उच्च न्यायालय, मा0 राष्ट्रीय हरित अधिकरण अथवा मा0 सर्वोच्च न्यायालय द्वारा पारित आदेशों का पालन किया जायेगा।
12. नियमों एवं शर्तों के उल्लंघन के परिणामस्वरूप यदि कोई वाद अथवा आपराधिक प्रक्रियां योजित होती है तो इसकी सम्पूर्ण जिम्मेदारी पट्टाधारक की होगी एवं यदि इस सम्बन्ध में कोई व्यय होता है तो उसका वहन पट्टाधारक द्वारा किया जायेगा।
13. राज्य सरकार अथवा केन्द्र सरकार द्वारा यदि नियमों/अधिनियमों में कोई संशोधन होता है अथवा कोई शर्त अथवा विधि प्रख्यापित की जाती है तो वह पट्टाधारकों को मान्य होगा।
14. सार्वजनिक सड़क, जलाशय, नहर, रेलवे/रेलवे लाईन, निवसित स्थल से 50 मीटर तथा नदी पर बने पुल से न्यूनतम 200 मीटर की दूरी के अन्दर कोई खनन कार्य नहीं किया जायेगा।
15. प्रस्तावक पर्यावरण स्वच्छता प्रमाण पत्र प्राप्त कर कार्यालय में जमा करने के उपरान्त खनन पट्टा विलेख निष्पादित कराकर ही खनन कार्य प्रारम्भ करेगा।
16. स्थानीय स्थिति तथा परिवेश को ध्यान में रखते हुए समय-समय पर अन्य शर्तें जो जिलाधिकारी, प्रयागराज एवं निदेशक, भूतत्व एवं खनिकर्म, उ0प्र0 द्वारा उचित समझी जायेगी उसे लागू किया जायेगा, जो पट्टाधारक को मान्य होगी।
17. विज्ञापित क्षेत्रों के सम्बन्ध में पट्टा स्वीकृति की कार्यवाही मा0 उच्च न्यायालय, मा0 राष्ट्रीय हरित अधिकरण एवं मा0 सर्वोच्च न्यायालय द्वारा पारित आदेशों के अधीन होगा।
18. पट्टा समाप्ति के उपरान्त पर्यावरणीय स्वीकृति अनुवर्ती प्रस्तावक को अन्तरित किये जाने में प्रस्तावक को कोई आपत्ति नहीं होगी।



(मानु चन्द्र गोस्वामी)  
जिलाधिकारी, प्रयागराज।

पत्रांक /खनिज/2020-21 तददिनांक।

प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. प्रमुख सचिव, भूतत्व एवं खनिकर्म विभाग, उत्तर प्रदेश शासन, लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, लखनऊ।
3. आयुक्त, प्रयागराज मण्डल, प्रयागराज।
4. निदेशक, सूचना एवं जन सम्पर्क विभाग, उत्तर प्रदेश, लखनऊ को दो दैनिक समाचार पत्रों में प्रकाशित कराने हेतु।
5. प्रभारी अधिकारी, भूतत्व एवं खनिकर्म विभाग, क्षेत्रीय कार्यालय, प्रयागराज।
6. समस्त उपजिलाधिकारी, प्रयागराज को तहसील के सूचना पट पर प्रदर्शित करने हेतु।
7. जिला सूचना विज्ञान अधिकारी, प्रयागराज।

8. शाखा प्रबन्धक, एम0एस0टी0सी0 लिमिटेड, द्वितीय तल, सेन्टर कोर्ट बिल्डिंग 3/सी.5 पार्करोड, सिविल अस्पताल के सामने, हजरतगंज, लखनऊ।
9. जिला सूचना अधिकारी, प्रयागराज को व्यापक प्रचार-प्रसार हेतु।
10. अध्यक्ष नगर पंचायत, प्रयागराज।
11. अध्यक्ष जिला पंचायत, प्रयागराज।
12. नाजिर सदर, कलेक्ट्रेट, प्रयागराज को सूचना पट पर चस्पा करने हेतु।

(भानु चन्द्र गोस्वामी)  
जिलाधिकारी, प्रयागराज।



## कार्यालय जिलाधिकारी प्रयागराज।

(खनन अनुमाग)

पत्रांक 2073/खनिज/2020-21

दिनांक 24/12/2020

आशय-पत्र (Letter of Intent)

मे० राम रतन कन्सट्रक्शन  
प्रो० श्री रतन कुमार निषाद पुत्र स्व० लल्लू लाल  
निवासी-6/41 नई झूंसी बाजार, थाना-झूंसी  
तहसील-फूलपुर, जनपद-प्रयागराज।

शासनादेश संख्या-1875/86-2017-57(सा०)/20 टी०सी०-I, भूतत्व एवं खनिकर्म विभाग, उ०प्र० शासन, लखनऊ, दिनांक 14.08.2017 एवं अनुवर्ती शासनादेश संख्या-2168/86-2019-57(सामा०)/2017 दिनांक 09.10.2019 में दिये गये निर्देशों के अनुपालन में इस कार्यालय के पत्र संख्या-983/खनिज/2020-21 दिनांक 20.08.2020 द्वारा जनपद प्रयागराज के नदी तल में उपलब्ध साधारण बालू के कुल 02 रिक्त क्षेत्रों को ई-निविदा खोले जाने व ई-नीलामी की कार्यवाही को सम्पन्न करने के लिए उ०प्र० उपखनिज(परिहार) नियमावली-1963 के अध्याय-4 के अन्तर्गत 05 वर्ष के लिए खनन परिहार पर स्वीकृत किये जाने हेतु घोषित/विज्ञापित किया गया था। सेवा प्रदाता संस्था एम०एस०टी०सी० लि० (भारत सरकार का उपक्रम) द्वारा सम्पादित ई-निविदा सह ई-नीलामी की प्रक्रिया के दूसरे चरण की समाप्ति के उपरान्त निम्नलिखित विवरण के अनुसार आपकी बोली सर्वोच्च पायी गयी है:-

### विवरण

क्षेत्र का विवरण							वार्षिक आकलित खनन योग्य साधारण बालू की मात्रा (घनमीटर/वर्ष)	
तहसील	ग्राम	नदी	खण्ड संख्या	क्षेत्रफल (हेक्टेयर)	जियोक्वार्डिनेट्स			
					अक्षांश	देशान्तर		
1	2	3	4	5	6	7	8	
सदर	आदमपुर (मदारीपुर) से सदियापुर तक	यमुना	21	5.00	A	25° 20.053'N	81° 48.468'E	15,000
					B	25° 20.026'N	81° 48.523'E	
					C	25° 20.176'N	81° 48.603'E	
					D	25° 20.204'N	81° 48.550'E	

ई-नीलामी बोली में प्राप्त सर्वोच्च दर (₹०/ घनमीटर)	प्रथम वर्ष हेतु निर्धारित नीलामी पट्टा की सकल धनराशि (₹०)	प्रथम वर्ष हेतु निर्धारित नीलामी पट्टा की सकल धनराशि का 45 प्रतिशत (जिसमें प्रथम वर्ष हेतु निर्धारित नीलामी पट्टा की सकल धनराशि का 20 प्रतिशत प्रथम किस्त के रूप में एवं प्रथम वर्ष हेतु निर्धारित नीलामी पट्टा की सकल धनराशि का 25 प्रतिशत के रूप में शामिल है) के समतुल्य धनराशि (₹०)	जमा प्रीबिड अर्नेस्ट मनी (₹० में)	प्रीबिड अर्नेस्ट मनी समायोजित होने के उपरान्त जमा किये जाने वाली धनराशि (₹० में)
09	10	11	12	13
800.00	1,20,00,000.00	54,00,000.00	2,43,750.00	51,56,250.00

ई-मेल के माध्यम से एम०एस०टी०सी० लि० द्वारा दी गयी सूचना के आधार पर आप द्वारा इस कार्यालय में प्रस्तुत अभिलेख प्रथम दृष्टया सही पाये गये हैं।

अतः उपरोक्त विवरण के अनुसार साधारण बालू खण्ड संख्या-21 (आदमपुर (मदारीपुर) से सदियापुर तक) रकबा-5.00 हेक्टेयर हेतु उ०प्र० उपखनिज (परिहार) नियमावली-1963 के अध्याय-4 के अन्तर्गत खनन पट्टा दिये जाने हेतु आशय पत्र (Letter of Intent) निम्नलिखित शर्तों के साथ निर्गत की जा रही है :-




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शर्तों:-

1. प्रथम वर्ष के लिए देय नीलामी धनराशि की गणना पट्टा क्षेत्र/खण्ड के लिए विज्ञप्ति में आंकलित मात्रा 15,000 (घनमीटर) को ई-निविदा/ई-नीलामी की दर 800.00 (रुपया प्रति घनमीटर) से गुणा कर निकाली गयी है।
2. लेटर ऑफ इन्टेंट प्राप्त होने के उपरान्त सफल बोलीदाता/निविदादाता द्वारा 25 प्रतिशत प्रतिभूत जमा एवं 20 प्रतिशत प्रथम किस्त अर्थात् पट्टे के प्रथम वर्ष के लिए निर्धारित पट्टा धनराशि का 45 प्रतिशत (तालिका कॉलम-11 के अनुसार) के समतुल्य धनराशि निर्धारित लेखाशीर्षक 0853 अलीह खनन एवं धातु कर्म उद्योग में लेटर ऑफ इन्टेंट जारी होने के दो कार्य दिवसों के अन्दर प्री विड अर्नेस्टमनी समायोजित करते हुए जमा किया जाना होगा तथा जमा चालान की मूल प्रति कार्यालय जिलाधिकारी, प्रयागराज, खनन अनुभाग को प्रेषित करना होगा। प्री विड अर्नेस्ट मनी की धनराशि एगोएसटी0सी0 द्वारा जनपद प्रयागराज के जिलाधिकारी को चेक/ड्राफ्ट के माध्यम से अथवा ऑनलाइन हस्तांतरित की जायेगी। यदि निर्धारित अवधि में सफल बोलीदाता/निविदादाता कॉलम-13 में दी गयी उक्त धनराशि जमा करने में असफल होता है, तो निर्गत आशय पत्र (Letter of Intent) निरस्त करते हुये उराके द्वारा जमा अर्नेस्टमनी जवाब कर ली जायेगी और उसके द्वारा इस सम्बन्ध में कोई शिकायत अथवा प्रत्यावेदन विचार योग्य नहीं होगा।
3. पट्टे के प्रथम वर्ष की शेष किस्त एवं अनुवर्ती वर्षों में बोली/निविदा के आधार पर प्रथम वर्ष के लिए निर्धारित सकल धनराशि पर प्रत्येक वर्ष नियमावली-1963 के पंचम अनुसूची के अनुसार जमा की जायेगी।
4. चयनित आवेदक नियम-17 के प्रावधानों के अनुसार क्षेत्र का सीमांकन करायेगा, जिसमें सीमा बिन्दुओं का जियोकोऑर्डिनेट भी इंगित किया जायेगा तथा नियम-35 के अनुसार सीमा-स्तम्भ लगायेगा और इसका अनुरक्षण करेगा।
5. चयनित आवेदक नियम-34 के प्रावधानों के अन्तर्गत निर्धारित अवधि के अन्दर खनन योजना, माइन्स वलोजर प्लान एवं पर्यावरण अनापत्ति प्राप्त कर उसे प्रस्तुत करेगा।
6. चयनित आवेदक द्वारा नियम-34 के अनुसार क्षेत्र के भूमि-उद्धार और पुनर्वासन उपाय हेतु वित्तीय आरवासन की धनराशि निर्धारित रीति से जमा करेगा।
7. आशय पत्र (लेटर ऑफ इन्टेंट) जारी होने के एक माह के भीतर अनुमोदन हेतु देय प्रतिभूति एवं प्रथम किस्त की धनराशि जमा के प्रमाण सहित खनन योजना निदेशक, भूतत्व एवं खनिकर्म के समक्ष प्रस्तुत किया जायेगा तथा अनुमोदित खनन योजना प्राप्त होने के एक माह के भीतर सक्षम प्राधिकरण के समक्ष पर्यावरण स्वच्छता प्रमाण पत्र हेतु प्रस्ताव प्रस्तुत किया जाना अनिवार्य होगा।
8. नियम-34(4) के अन्तर्गत पर्यावरण की स्वीकृति की प्रक्रिया के दौरान अपेक्षित समयावधि में, सक्षम प्राधिकारी द्वारा लगायी गयी आपत्तियों का परियोजना प्रस्तावक द्वारा समाधान करना अनिवार्य होगा। नियम-34(4) के उल्लंघन की दशा में जिलाधिकारी द्वारा नियम-59(7) के अन्तर्गत जारी लेटर ऑफ इन्टेंट निरस्त किया जा सकता है।
9. नियम-34(5) के अन्तर्गत पर्यावरण स्वच्छता प्रमाण पत्र निर्गत होने के उपरान्त एक माह के भीतर पट्टा विलेख का निष्पादन करना अनिवार्य होगा। नियम-34(5) के उल्लंघन की दशा में प्रस्तावक द्वारा जमा प्रथम किस्त एवं प्रतिभूति धनराशि समपूहृत करते हुए जारी लेटर ऑफ इन्टेंट निरस्त किया जायेगा।
10. आशय पत्र में दी गयी शर्तों के अनुसार निर्धारित समयावधि में प्रथम वर्ष के लिए निर्धारित नीलामी पट्टा की सकल धनराशि का कुल 45 प्रतिशत के समतुल्य धनराशि जमा कर, अनुमोदित खनन योजना एवं पर्यावरण स्वच्छता प्रमाण पत्र प्रस्तुत करने के उपरान्त ही आपके पक्ष में खनन पट्टा स्वीकृति/विलेख के सम्बन्ध में अन्य अग्रेतर कार्यवाही की जायेगी।
11. ई-निविदा सह ई-नीलामी में भाग लेने से पूर्व क्षेत्र/खण्ड में आंकलित उपखनिज की मात्रा एवं खनन स्थल के लिए पहुँच मार्ग आदि के सम्बन्ध में मौके का निरीक्षण कर आप द्वारा आवश्यक हो कर ही ई-निविदा सह ई-नीलामी में भाग लिया गया है, भाग लेने के पश्चात इस सम्बन्ध में किसी भी प्रकार का दावा स्वीकार नहीं किया जायेगा।
12. पट्टे के अधीन दिये गये क्षेत्र के सर्वेक्षण और सीमांकन के समय सीमांकित मानचित्र पर खनन पट्टा क्षेत्र का कॉर्डिनेट्स अंकित किया जायेगा तथा पट्टा विलेख निष्पादन करने के पूर्व पट्टाधारक अपने स्वयं के व्यय पर ऐसे सीमा चिन्ह को और खम्भों को लगायेगा जो पट्टा विलेख से संलग्न नक्शे में दर्शाये गये सीमांकन को इंगित करने के लिए आवश्यक होगा।
13. पट्टाविलेख के निष्पादन के दिनांक से तत्काल खनन संक्रियायें प्रारम्भ किया जाना होगा और तत्पश्चात जान बूझकर कोई स्थगन किये बिना ऐसी खनन संक्रियाओं का संचालन उचित और दक्षतापूर्ण रीति से कुशल कारीगर की भांति करेगा।
14. चयनित आवेदक नियम-35 के अनुसार वाहनों के प्रवेश व निकासी पर निगरानी के लिए स्वयं के व्यय पर 360 डिग्री कोण पर दृश्यता रिकार्डिंग के योग्य चार पी0टी0जेड सी0सी0टी0वी0 कैमरा लगाने सहित चेक पोस्ट/गेट का निर्माण करेगा। पट्टाधारक उक्त चेक पोस्ट/गेट पर आर0एफ0आई0डी0 स्कैनर भी रखेगा,

जिससे सम्बन्धित खनन पट्टा क्षेत्र से उपखनिजों के परिवहन हेतु प्रत्येक वाहन के सापेक्ष निर्गत किये गये ई-प्रपत्र एम0एम0-11 पर अंकित बार कोड का डाटा पढ़ने और सुरक्षित रखने की सुविधा होगी और उसका समुचित रूप से रख-रखाव करेगा एवं सदैव उसे चालू रूप में अनुरक्षित रखेगा। पट्टाधारक उक्त सी0सी0टी0वी0 कैमरे और आर0एफ0आई0डी0 स्कैनरों द्वारा की गयी समस्त रिकार्डिंग को कम से कम 30 दिनों तक सुरक्षित रखेगा और नियम-66 के उपबन्धों के अधीन प्राधिकृत अधिकारी के द्वारा रिकार्ड मांगे जाने पर उक्त रिकार्डिंग को उपलब्ध करायेगा।


15. चयनित आवेदक प्रत्येक वाहन को ई-एम0एम0-11 सही विवरण सहित जारी करेगा। प्रत्येक वाहनों को निर्गत ई-एम0एम0-11 पर जनित बार कोड को चेक गेट पर पढ़ने तथा दर्ज डाटा सेव करने के लिए आर0एफ0आई0डी0 स्कैनर लगायेगा तथा सदैव उसका अनुरक्षण करेगा और उन्हें सही एवं चालू दशा में रखेगा। उक्त का अनुपालन न करने की दशा में नियमावली-1963 के नियम-59 के अन्तर्गत शारित का भागीदार होगा।
16. चयनित आवेदक 03 मीटर की गहराई अथवा जलतरत में से जो कम हो, से अधिक गहराई में खनन संक्रियायें नहीं करेगा। नदी की जल धारा में सवशन मशीन, लिफ्टर आदि मशीनों द्वारा खनन कार्य नहीं किया जायेगा।
17. जिलाधिकारी द्वारा चिन्हित सुरक्षा क्षेत्र में खनन नहीं किया जायेगा।
18. स्वीकृत क्षेत्र के अन्दर जहाँ परिवहन प्रपत्र निर्गत किया जायेगा वहाँ पर खनिजों का विक्रय मूल्य प्रदर्शित करेगा।
19. यदि चयनित आवेदक द्वारा नियमों, खनन पट्टा, पर्यावरण स्वच्छता प्रमाण पत्र, खनन योजना आदि की शर्तों का उल्लंघन किया जाता है तो पट्टेदार को अपना मामला बताने की युक्ति-युक्त अवसर प्रदान करने के पश्चात जिलाधिकारी अथवा राज्य सरकार द्वारा पट्टा समाप्त किया जा सकता है तथा उसका नाम काली सूची में डाल दिया जायेगा।
20. मा0 उच्च न्यायालय, मा0 राष्ट्रीय हरित अधिकरण अथवा मा0 सर्वोच्च न्यायालय द्वारा पारित आदेशों का पालन किया जायेगा।
21. नियमों एवं शर्तों के उल्लंघन के परिणामस्वरूप यदि कोई वाद अथवा आपराधिक प्रक्रिया योजित होती है तो इसकी सम्पूर्ण जिम्मेदारी पट्टाधारक की होगी एवं यदि इस सम्बन्ध में कोई व्यय होता है तो उसका वहन पट्टाधारक द्वारा किया जायेगा।
22. राज्य सरकार अथवा केन्द्र सरकार द्वारा यदि नियमों/अधिनियमों में कोई संशोधन होता है अथवा कोई शर्त अथवा विधि प्रख्यापित की जाती है तो वह पट्टाधारक को मान्य होगा।
23. सार्वजनिक सड़क, जलाशय, नहर, रेलवे/रेलवे लाईन, निवसित स्थल से 50 मीटर तथा नदी पर बने पुल से न्यूनतम 200 मीटर की दूरी के अन्दर कोई खनन कार्य नहीं किया जायेगा।
24. प्रस्तावक पर्यावरण स्वच्छता प्रमाण पत्र प्राप्त कर कार्यालय में जमा करने के उपरान्त खनन पट्टा विलेख निष्पादित कराकर ही खनन कार्य प्रारम्भ करेगा।
25. स्थानीय स्थिति तथा परिवेश को ध्यान में रखते हुए समय-समय पर अन्य शर्तें जो जिलाधिकारी, प्रयागराज एवं निदेशक, भूतत्व एवं खनिकर्म, उ0प्र0 द्वारा उचित समझी जायेगी उसे लागू किया जायेगा, जो चयनित आवेदक को मान्य होगी।
26. पट्टा स्वीकृति की कार्यवाही मा0 उच्च न्यायालय, मा0 राष्ट्रीय हरित अधिकरण एवं मा0 सर्वोच्च न्यायालय द्वारा पारित आदेशों के अधीन होगा।
27. खनन स्थल पर निर्धारित विशिष्टियों का तौल मशीन एवं सी0सी0टी0वी0 कैमरा लगवाकर उसका इन्टीग्रेशन कमाण्ड सेन्टर से किया जाना होगा।

  
 18/11/2020  
 (भानु चन्द्र गोस्वामी)  
 जिलाधिकारी, प्रयागराज।

पत्रांक: /खनिज/2020-21 तददिनांक।

प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. सचिव, भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन, लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, लखनऊ।
3. जिला सूचना विज्ञान अधिकारी, प्रयागराज को एम.एस.टी.सी. लि0 के वेब पोर्टल [www.mstcecommerce.com](http://www.mstcecommerce.com) पर अपलोड करने हेतु।

  
 (भानु चन्द्र गोस्वामी)  
 जिलाधिकारी, प्रयागराज।

Ministry of Environment, Forest and Climate Change  
(Issued by the State Environment Impact Assessment  
Authority (SEIAA), UTTAR PRADESH)

To,

The -1

RATAN NISHAD

6/41 New Jhushi Bajar, Thana- Jhuchi, Tehsil- Phulpur, Distt- Prayagraj  
U.P -211019

**Subject:** Grant of Environmental Clearance (EC) to the proposed Project Activity  
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)  
in respect of project submitted to the SEIAA vide proposal number  
SIA/UP/MIN/448572/2023 dated 12 Oct 2023. The particulars of the environmental  
clearance granted to the project are as below.

1. EC Identification No.	EC23B001UP160250
2. File No.	8356
3. Project Type	New
4. Category	B
5. Project/Activity including Schedule No.	1(a) Mining of minerals
6. Name of Project	"M/S Ram Ratan Construction"
7. Name of Company/Organization	RATAN NISHAD
8. Location of Project	UTTAR PRADESH
9. TOR Date	N/A

The project details along with terms and conditions are appended herewith from page  
no 2 onwards.

Date: 15/12/2023

(e-signed)  
Ajay Kumar Sharma  
Member Secretary  
SEIAA - (UTTAR PRADESH)

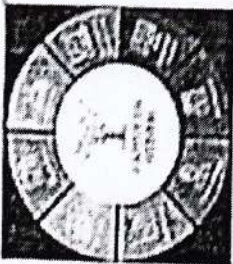
*Note: A valid environmental clearance shall be one that has EC identification  
number & E-Sign generated from PARIVESH. Please quote identification  
number in all future correspondence.*

*This is a computer generated cover page.*

ENVIRONMENTAL  
CLEARANCE

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,  
and Virtuous Environmental Single-Window Hub)





Directorate of Environment, U.P.  
Vineet Khand-1, Gomti Nagar, Lucknow- 226010  
E-Mail- doeupiko@yahoo.com, seiaaup@yahoo.com  
Phone no- 0522-2300541

Reference- MoEFCC Proposal no SIA/UP/MIN/448572/2023 & SEIAA, U.P File no-8356

Sub: Environmental Clearance for Proposed Ordinary Sand Mining at Yamuna Riverbed Gata No.- 21, Village-Aadampur (Madaripur) to Sadiyapur, Tehsil- Sadar, District- Prayagraj, U.P., (Leased Area: 5.00 Ha.).

Dear Sir,

This is with reference to your application / letter dated 12-10-2023 & 30-10-2023 above mentioned subject. The matter was considered by 804<sup>th</sup> SEAC in meeting held on 31-10-2023 and 780<sup>th</sup> SEIAA in meeting held on 30-11-2023.

A presentation was made by the project proponent along with their consultant M/s Geogreen Enviro House Pvt. Ltd to SEAC on 31-10-2023.

**Project Details Informed by the Project Proponent and their Consultant**

The project proponent, through the documents and presentation gave following details about their project -

- The environmental clearance is sought for Ordinary Sand Mining at Yamuna Riverbed Gata No.- 21, Village-Aadampur (Madaripur) to Sadiyapur, Tehsil- Sadar, District- Prayagraj, U.P., (Leased Area: 5.00 Ha.).
- Salient features of the project as submitted by the project proponent:

1	On Line Proposal No	SIA/UP/MIN/448572/2023									
2	File No. Allotted By SEIAA, UP	8356									
3	Name Of Proponent	"M/S Ram Ratan Construction" Shri Ratan Kumar Nishad S/o Late Lalku Lal									
4	Full Correspondence Address Of Proponent	R/o- 6/41 New Jhushi Bajar, Thana- Jhushi, Tehsil- Phulpur, Prayagraj, U.P.									
5	Name Of Project	Ordinary Sand Mining at Yamuna River Bed									
6	Project Location (Plot/Khasra/Gata No.)	Ordinary Sand Mining at Yamuna River Bed over and area of 5.0 Ha at Gata No- 21, Village- Aadampur (Madaripur) to Sadiyapur, Tehsil- Sadar, District- Prayagraj, U.P.									
7	Name of River	Yamuna River									
8	Name of Village	Aadampur (Madaripur) to Sadiyapur									
9	Tehsil	Sadar									
10	District	Prayagraj U.P									
11	Name Of Minor Mineral	Ordinary Sand									
12	Sanctioned Lease Area	5.0Ha.									
13	Mineable Area	5.0 Ha.									
14	Max & Min mftl Within Lease Area	75 mftl - 71.0mftl									
15	Pillar Coordinates (Verified By DMO)	<table border="1"> <thead> <tr> <th>Boundary Point</th> <th>Latitude (N)</th> <th>Longitude (E)</th> </tr> </thead> <tbody> <tr> <td>A</td> <td>25°20'053"</td> <td>81°48'468"</td> </tr> <tr> <td>B</td> <td>25°20'026"</td> <td>81°48'523"</td> </tr> </tbody> </table>	Boundary Point	Latitude (N)	Longitude (E)	A	25°20'053"	81°48'468"	B	25°20'026"	81°48'523"
Boundary Point	Latitude (N)	Longitude (E)									
A	25°20'053"	81°48'468"									
B	25°20'026"	81°48'523"									



587

		C	25°20'176"	81°48'603"
		D	25°20'204"	81°48'550"
16	Total Geological Reserve	25,000 Cu.m		
17	Mineable Reserve	15,000 Cu.m		
18	Total Proposed Production as per LOI	15,000 Cu.m per year		
19	Annual Proposed Production	15,000 Cu.m per year		
20	Proposed Production	15,000 Cu.m per year		
21	Sanctioned Period Of Mine Lease	05 Years		
22	Method of Mining	Open cast- Semi Mechanized Method		
23	No. of Workers	12		
24	Type of Land	Government land River Bed		
25	Ultimate Depth of Mining	3.0 m or above the ground water table whichever comes first		
26	Nearest Metalled Road From Site	NH-35		
27	Water Requirement	4.46 KLD		
28	Name of The QCI Accredited Consultant With QCI No. And Period Of Validity	GEOGREEN ENVIRO HOUSE PVT LTD NABET/EIA/2124/RAG215 Valid till 24 Feb, 2024		
29	Any Litigation Pending Against The Project Or Land In Any Court.	No		
30	Details Of 500m Cluster Map & Certificate Verified By Mining Officer	1627/Khanij/2023-2024 Dated- 20/09/2023		
31	Details Of LOI	2073/Khanij/2020-2021 Dated 24/12/2020		
32	Details Of Lease Area In Approved	Gata no. -21		

- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
- There is no litigation pending in any court regarding this project.
- The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 31-10-2023 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 30-11-2023 and decided to grant the Environmental Clearance to the title project for collection of 15,000 Cu.m per year for lease area of 05 ha subject to effective implementation of the following General Conditions and specific conditions:-

General condition:

- This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
- Forest clearance shall be taken by the proponent as necessary under law.
- Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
- Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along with copy of the Environmental Clearance letter will be



- displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA (187) within a period of 02 months.
- 4 Mining and loading shall be done only within day hours' time.
  - 5 It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take care of dust generated during mining operation.
  - 6 Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
  - 7 All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
  - 8 Parking of vehicles should not be made on public places.
  - 9 No tree-felling will be done in the leased area, except only with the permission of Forest Department.
  - 10 No wildlife habitat will be infringed.
  - 11 It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed/basin, where mining is carried out.
  - 12 It shall be ensured that mining operation of Sand/Moram will not in any way disturb the velocity and flow pattern of the river water significantly.
  - 13 It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
  - 14 Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
  - 15 Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed/anticipated, mining shall not be carried out.
  - 16 Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
  - 17 Need based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such programme. The project proponent shall provide separate budget for community development activities and income generating programmes.
  - 18 Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
  - 19 Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
  - 20 Dispensary facilities for first-aid shall be provided at site.
  - 21 An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
  - 22 The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
  - 23 The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in



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hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.

- 25. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad/ Municipal Corporation and Urban Local Body.
- 26. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
- 27. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
- 28. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
- 29. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
- 30. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
- 31. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
- 32. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
- 33. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Integrated Regional Office, MoEF&CE, Govt, Lucknow; SEIAA, U.P and UPPCB.
- 34. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
- 35. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
- 36. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
- 37. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
- 38. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
- 39. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.

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1. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
2. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
3. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
4. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
5. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
6. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Integrated Regional Office, MoEF&CC, GoI, Lucknow by e-mail.
7. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
8. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment
9. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
10. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule

#### Specific Conditions:

1. If in future during the progressive mining this lease area becomes part of cluster i.e. area equal to or more than 5 ha., limited to B-1 category, then additional conditions based on the EIA conducted by the concerned lease holders shall be imposed and joint EMP shall be implemented. The lease holder shall mandatorily follow all the imposed conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per the law shall be initiated against the authority issuing the cluster certificate.
2. District Mining Officer shall ensure that if mineable quantity mentioned in LOI is amended as per replenishment study report the project proponent shall seek amended/fresh EC.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Van Sanrakshan evam Samvardhan Adhiniyam, 2023 and submit before the start of work.
4. The mining lease holders shall ensure to comply with mine reclamation plan as submitted.
5. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.



- 6 Project Proponent should submit action plan for carrying out plantation at least @1,000 plants/ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or district plantation committee, for planting at least 5,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
7. The project proponent shall ensure that water bodies do not get polluted due to mining activity and in consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepare a conservation and management plan for rejuvenation and management of all water bodies within periphery of 5 km. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
8. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
9. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
10. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
11. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
12. Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS. SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas.
13. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.
14. The quantity mentioned in Lol or quantity mentioned in replenishment study, whichever is less, would be maximum quantity which project proponent may extract. It will be ensured by District Administration and Geology and Mining Department Directorate of Geology and Mining will ensure conduct of replenishment study from reputed institution for subsequent years in compliance of Hon'ble NGT orders.
15. NOC from Irrigation Department/ Concerning Authority regarding river bed mining to be obtained before start of mining activity.
16. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants/ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or District plantation committee, for planting at least (as per the project) plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provisions for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
17. The project proponent shall install solar light in their site office.



18. During the submission of 6 monthly compliance report, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
19. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.
20. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
21. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
22. The project proponent should explore the possibilities of rainwater harvesting.
23. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
24. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
25. As per the proposed plan, plantation with area specific plant species, number of plants to be planted and report of green belt development to be submitted to the concerning department.
26. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ water supplying agencies to be submitted.
27. Submit the Hydrological study report of lease area that the quantity given in LoI will be mined without affecting the geo-hydrology of the River.
28. The Environmental clearance will be co-terminus with the mining lease period/mining plan whichever is earlier.
29. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
30. Environment management in according to environmental status and impact of the project.
31. During the school opening and closing time transportation of minerals will be restricted.
32. Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
33. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
34. Pakkamotorable haul road to be maintained by the project proponent.
35. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
36. Permission from the competent authority regarding evacuation route should be taken.
37. One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
38. Provision for cylinder to workers should be made for cooking.
39. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
40. Approach road kachcha is to be made motorable and tree saplings to be planted on both sides of the road. Width of the haul road shall be more than 6 meter.
41. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
42. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI NABET accredited consultant, and the District Mines Officer.
43. Provision for two toilets and hand pumps should be made at mining site.
44. Drinking water for workers would be provided by tankers.
45. Mining should be done by Bar scalping methods extraction (typically 0.3 - 0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
46. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.



47. Corporate Environmental Responsibility (CER) Plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.
48. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
49. Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
50. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
51. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
52. The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
53. If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
54. Project falling within 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
55. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
56. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked.
57. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
58. The mining work will be open-cast and manual/semi mechanized (subject to orders). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
59. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width which-ever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/msoram from the river bank only.
60. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
61. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
62. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.



63. The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.

64. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS)).

65. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.

66. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.

67. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.

68. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.

69. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.

70. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.

71. Solid waste material viz., guthka pouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.

72. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.

73. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Integrated Regional Office, MoEF&CC, Govt. Lucknow, SEIAA, U.P. and UPPCB.

74. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <http://www.seiaaup.in> and a copy of the same shall be forwarded to the Integrated Regional Office, MoEF&CC, Govt. Lucknow, CPCB, State PCB.

75. The MoEF&CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

76. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

77. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.

78. Waste water from potable use be collected and reused for sprinkling.

19. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Copy, through email, for information and necessary action to –

1. Additional Chief Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – psforest2015@gmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – roc.lko-mef@nic.in)
4. District Magistrate, Prayagraj.
5. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)
6. Copy to Web Master for uploading on PARIVESH Portal.
7. Copy for Guard File.

(Ajay Kumar Sharma)  
Member Secretary, SEIAA

EC Identification No. - EC23B091UP160250 File No. - 8356 Date of Issue EC - 15/12/2023

Signature Not Verified  
Digitally signed by: Ajay Kumar Sharma  
Designation: Member Secretary  
Date and Time: 12/12/2023 4:38:36

Page 11 of 11

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Certificate No. : IN-UP27354696781894T  
 Certificate Issued Date : 09-Nov-2021 04:49 PM  
 Account Reference : SHCIL (FI) / upshcil017/ALLAHABAD/17 UP-AHD  
 Unique Doc. Reference : SUBIN-UPUPSHCIL0144113402619534T  
 Purchased by : RAM RATAN CONSTRUCTION PROP RATAN KUMAR NISHAD  
 Description of Document : Article 35 Lease  
 Property Description : Yamuna River sand khand no-21 village Madaripur to Sadiyapur  
 Baloo khandan Patta  
 Consideration Price (Rs.) :  
 First Party : JILA ADHIKARI PRAYAGRAJ KHANAN ANUBHAG  
 Second Party : RAM RATAN CONSTRUCTION PROP RATAN KUMAR NISHAD  
 Stamp Duty Paid By : RAM RATAN CONSTRUCTION PROP RATAN KUMAR NISHAD  
 Stamp Duty Amount (Rs.) : 29,30,480  
 (Twenty Nine Lakh Thirty Thousand Four Hundred And Eighty only)

जिला अधिवक्ता संघ, इलाहाबाद  
 कूपन 2021-22  
 क्रमांक-D.B.A. 2935  
 No.B



रतन कुमार निषाद

Please write or type below this line

निधिवेश कुमार पाण्डेय  
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पाण्डेय)  
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 प्रयागराज

(संजय कुमार खत्री)  
 जिलाधिकारी  
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## Statutory Alert:

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2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

Tallantiraj

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प्रपत्र एम0एम0- 6  
(नियम-29)

खनन के लिए ई-निविदा सह ई-नीलाम पट्टे का आदर्श प्रपत्र

यह अनुबन्ध आज.....लुधियाना..... दिनांक 01/12/2021 को उत्तर प्रदेश के राज्यपाल (जिन्हें आगे "राज्य-सरकार" कहा गया है, जिस पदावधि के अन्तर्गत यदि संदर्भ से ऐसा ग्राह्य हो, उत्तराधिकारी तथा अभिहरतांकित भी समझे जायेंगे), ----- एक पक्ष और

में0 राम रतन कन्सल्टेशन प्रो0 श्री रतन कुमार निषाद पुत्र स्व0 लल्लू लाल निवासी 6/41 नई झूंसी बाजार, थाना-झूंसी, तहसील-फूलपुर, प्रयागराज जो इण्डियन पार्टनरशिप एक्ट 1932 (एक्ट संख्या-9, 1932) के अधीन निबन्धित फर्म में0 राम रतन कन्सल्टेशन प्रो0 श्री रतन कुमार निषाद के नाम और रूप के अधीन पार्टनरशिप में कारोबार कर रहे हैं और जिसका निबन्ध कार्यालय, जनपद प्रयागराज पर है, (जिसे आगे "पट्टेदार" कहा गया है, जिस पदावधि के अन्तर्गत, यदि संदर्भ से ऐसा ग्राह्य हो, उक्त प्रोपराईटर, उनके दायद, निष्पादक तथा विधिक प्रतिनिधि भी समझे जायेंगे)

—द्वितीय पक्ष

उत्तर प्रदेश उपखनिज (परिहार) नियमावली-2021 (जिसे आगे "उक्त नियमावली" कहा गया है) के अनुसार किये गये ई-निविदा सह ई-नीलामी में पट्टेदार/पट्टेदारों को बोली का वार्षिक आंकलित खनन योग्य साधारण बालू की 15,000.00 घनमीटर (पन्द्रह हजार घनमीटर) मात्रा के खनन एवं परिवहन के लिए ₹ 800.00 प्रति घनमीटर की दर से प्रथम वर्ष हेतु निर्धारित नीलामी पट्टा की सकल धनराशि ₹ 1,20,00,000.00 (एक करोड़ बीस लाख रुपये) एवं अनुवर्ती/आगामी वर्षों में प्रत्येक वर्ष पिछले वर्ष की नीलामी की धनराशि पर 10.00 प्रतिशत की वृद्धि करते हुये नीलामी पट्टा की धनराशि निर्धारित करने के आधार पर ई-निविदा के प्रस्ताव/ ई-नीलामी की बोली को राज्य सरकार द्वारा नीलामी पट्टे के लिए पाँच वर्षों के निमित्त एतदधीन लिखित अनुसूची के भाग-1 में वर्णित भूमि के सम्बन्ध में 5.00 हेक्टेयर के लिए स्वीकार कर लिया गया है।

उक्त क्षेत्र से साधारण बालू का खनन व परिवहन करने हेतु निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, लखनऊ के पत्र संख्या-56056/15/4/2021 दिनांक 25.05.2021 द्वारा अनुमोदित खनन योजना एवं State Level Environment Impact Assessment Authority, U.P. Lucknow के पत्र संख्या-257/Parya/SEIAA/DEIAA-EC/2020 दिनांक 19/10/2021 द्वारा उक्त वर्णित 5.00 हे0 क्षेत्रफल के लिए प्रतिवर्ष खनन व परिवहन की जानेवाली 15,000 घनमीटर साधारण बालू की मात्रा के लिए पर्यावरण अनापत्ति प्रदान की गयी है, जिसकी वैधता दिनांक 18.10.2022 तक (एक वर्ष) के लिए है।

यह इसका साक्ष्य है कि इस उपस्थापन-पत्र और निम्नलिखित अनुसूची द्वारा रक्षित और उसमें दिये गये और पट्टेदार/पट्टेदारों की ओर से भुगतान किये जाने वाले, पालन तथा सम्पादन किये जाने वाले स्वामित्वों, प्रसंविदाओं तथा अनुबन्धों के प्रतिफल में राज्य सरकार एतद्वारा पट्टेदार/पट्टेदारों को निम्नलिखित प्रदान और पट्टान्तरित करता है।

साधारण बालू (जिन्हें आगे और अभिदिष्ट अनुसूची में "उक्त" "खनिज" कहा गया है), को समस्त खान, तल्प (beds) संदर सीम्स (veins seams) जो उक्त अनुसूची के भाग-1 में अभिदिष्ट भूमि में या उसके नीचे स्थित हो, के साथ, जिसके सम्बन्ध में उन प्रतिबन्धों तथा शर्तों के अधीन रहते हुए प्रयोग या उपयोग किया जायेगा जो ऐसी स्वतंत्रताओं, अधिकारों तथा विशेषाधिकारों के प्रयोग तथा उपयोग करने के बारे में हों सिवाय इसके और इसमें से आरक्षित उक्त नियमावली में उल्लिखित स्वतंत्रताओं, अधिकारों तथा विशेषाधिकार राज्य सरकार में पट्टान्तरित हो जायेंगे।

वि.वि.देव पाण्डेय

खान अधिकारी  
प्रयागराज

(हर देव पाण्डेय)

अपर जिलाधिकारी (प्रशासन)  
प्रयागराज

(संजय कुमार खत्री)

जिलाधिकारी  
प्रयागराज

रतन कुमार निषाद



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दिनांक 01/12/2021 से दिनांक 30/11/2026 तक पाँच वर्ष की आगामी अवधि के लिए पट्टेदार/पट्टेदारों की एतद्वारा दिये गए और पदान्तरित ऐसे भू-गृहादि धारण करना, जिनसे खनिज निकलने लगे और राज्य सरकार को उक्त अनुसूची के भाग-2 में उल्लिखित स्वामित्वों का भुगतान उसमें निर्दिष्ट भिन्न-भिन्न समयों पर होने लगे, किन्तु प्रतिबन्ध यह है कि ऐसा उक्त भाग के उपबन्धों के अधीन हो और पट्टेदार एतद्वारा राज्य सरकार के साथ प्रसंविदा करता है/करते हैं और राज्य सरकार एतद्वारा पट्टेदार/पट्टेदारों के साथ प्रसंविदा करती है, जैसा कि उक्त नियमावली में अभिव्यक्त है और एतद्वारा इसके साथ दिये गये पक्षों की बीच परस्पर सहमत हुआ है और जैसा कि उक्त अनुसूची के भाग-3 में अभिव्यक्त है।

(ऊपर अभिदिष्ट अनुसूची)

भाग-1

इस पट्टे का क्षेत्र

पट्टे का स्थान और क्षेत्र:- वह समस्त भूखण्ड, जो जिला-प्रयागराज में तहसील-सदर के अन्तर्गत यमुना नदी रिथत खण्ड संख्या-21 (ग्राम-आदमपुर, मचारीपुर से सदियापुर तक) क्षेत्रफल-5.00 हेक्टेयर जो यहाँ संलग्न नक्शों में चिह्नित है और उसे लाल स्याही से रंजित (Coloured) किया गया है जिसकी सीमाएं निम्नलिखित हैं:-

चौहद्दी

उत्तर में - यमुना नदी का शेष भाग  
दक्षिण में - यमुना नदी का शेष भाग  
पूरब में - यमुना नदी का शेष भाग  
पश्चिम में - यमुना नदी का शेष भाग

और जिसे एतद्वारा 'उक्त भू-खण्ड' कहा गया है।


क्षेत्र का कोऑर्डिनेट


बिन्दु संख्या	अक्षांश	देशान्तर
A	25 <sup>0</sup> 20.053' N	81 <sup>0</sup> 48.468'E
B	25 <sup>0</sup> 20.026' N	81 <sup>0</sup> 48.523'E
C	25 <sup>0</sup> 20.176' N	81 <sup>0</sup> 48.603'E
D	25 <sup>0</sup> 20.204' N	81 <sup>0</sup> 48.550'E

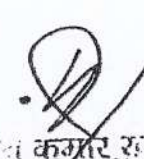
भाग-2

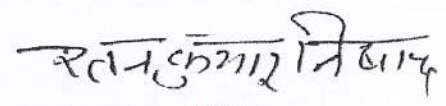
इस पट्टे द्वारा संरक्षित स्वामित्व


स्वामित्व की धनराशि: (1) पट्टेदार, इस पट्टे की अवधि में राज्य सरकार को पट्टे पर दिये गये क्षेत्र में उसके/उनके द्वारा हटाये गये सभी साधारण बालू (उपखनिज) के सम्बन्ध में निम्नलिखित स्वामित्व का भुगतान करेगा/करेंगे:-

  
 जिलाधिकारी (प्रशासन)  
 प्रयागराज

  
 जिलाधिकारी (प्रशासन)  
 प्रयागराज

  
 जिलाधिकारी  
 प्रयागराज

  
 जिलाधिकारी



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पट्टे की समाप्ति के पश्चात् तीन मास से अधिक समय तक छोड़ी गयी सम्पत्ति की जब्ती: (3) यदि उक्त अवधि की समाप्ति या उसके शीघ्रतर समाप्ति के प्रभावी होने के पश्चात् तीन कलेण्डर मास के अन्त में उक्त भूमि या उस पर कोई इंजन, मशीन, संयंत्र, भवन संरचनायें तथा अन्य निर्माण कार्य और अस्थायी आवास स्थान या अन्य सम्पत्ति रहे तो उनके सम्बन्ध में, यदि वे ऐसे लिखित नोटिस देने के पश्चात् जिसमें जिलाधिकारी द्वारा पट्टेदार/पट्टेदारों से उन्हें हटाने की अपेक्षा की गयी हो, एक कलेण्डर मास के भीतर पट्टेदार/पट्टेदारों द्वारा न उठाये जायें, तो यह समझा जायेगा कि वे राज्य सरकार की सम्पत्ति हो गयी है और किसी प्रतिकर का भुगतान किये बिना या उसके सम्बन्ध में पट्टेदार/पट्टेदारों को कोई हिसाब दिये बिना, उसकी विक्री या निस्तारण ऐसे रीति से किया जा सकता है, जो राज्य सरकार उचित समझें।

नोटिस: (4) इस उपस्थापन-पत्र द्वारा पट्टेदार/पट्टेदारों को दिये जाने के लिए अपेक्षित प्रत्येक नोटिस उक्त भूमि पर रहने वाले ऐसे व्यक्ति को लिखित रूप में दिया जायेगा, जिसे पट्टेदार ऐसे नोटिस प्राप्त करने के प्रयोजन के लिए नियुक्त करे/करें, और यदि इस प्रकार कोई नियुक्ति न की गयी हो तो ऐसी प्रत्येक नोटिस पट्टेदार/पट्टेदारों को रजिस्टर्ड डाक द्वारा इस पट्टे में उसके/उनके अभिलिखित पते पर या भारत में ऐसे पते पर भेजा जायेगा जिसे पट्टेदार समय-समय पर लिखित रूप में राज्य सरकार को नोटिसों की प्राप्ति करने के लिए दे/दें और प्रत्येक ऐसी तामील पट्टेदार/पट्टेदारों पर उचित तथा वैध तामील समझी जायेगी और उसके सम्बन्ध में उसके/उनके द्वारा न तो आपत्ति की जायेगी और न तो उपाहूत (challenged) किया जायेगा।

#### अतिरिक्त शर्त :-

1. वन अनापत्ति प्रमाण पत्र, अनुमोदित खनन योजना तथा पर्यावरण स्वच्छता प्रमाण पत्र में उल्लिखित सभी शर्तों का अनुपालन करना अनिवार्य होगा।
2. उत्तर प्रदेश उपखनिज (परिहार) नियमावली-2021 में उल्लिखित सभी शर्तों का अनुपालन करना अनिवार्य होगा।
3. साधारण बालू (उपखनिज) का परिवहन प्रपत्र ई-एम0एम011 के माध्यम से किया जायेगा।
4. पट्टेदार उक्त नियमावली-2021 के नियम-75 के तहत पूर्ववर्ती त्रैमास के सम्बन्ध में प्रत्येक वर्ष जुलाई, अक्टूबर, जनवरी और अप्रैल के द्वितीय सप्ताह के अन्त तक प्रपत्र एम0एम0-12 में जिलाधिकारी और निदेशक के क्षेत्रीय कार्यालय को त्रैमासिक विवरणी प्रस्तुत करेगा। विनिर्दिष्ट समय के भीतर त्रैमासिक विवरणी प्रस्तुत करने में विफल होने पर रूपया-2,000.00 की शारित का भागी होगा।
5. पट्टेदार नदी तल में तीन मीटर की गहराई अथवा जलस्तर, जो भी कम हो, के परे कोई खनन संक्रियायें नहीं करेगा और कोई खनन, जिलाधिकारी द्वारा ऐसे परिभाषित किये गये सुरक्षा क्षेत्र में नहीं किया जायेगा।
6. पट्टाधारक नियमानुसार 2 प्रतिशत के समतुल्य धनराशि आयकर (टी0सी0एस0) के मद में एवं 10 प्रतिशत के समतुल्य धनराशि जिला खनिज फाउन्डेशन न्यास (डी0एम0एफ0), प्रयागराज के मद में जमा करेगा।
7. पट्टाधारक स्वयं के व्यय पर ऐसे सीमा चिन्ह को और खम्भे को तथा पट्टे से सम्बन्धित सूचना बोर्ड परिनिर्मित करेगा और सदैव अनुरक्षित करेगा और अच्छी स्थिति में रखेगा, जो पट्टाविलेख से संलग्न नक्शे में दर्शाये गये सीमांकन को इंगित करने के लिए आवश्यक हो।
8. नियमावली-2021 के नियम-60(2) नियम-35 के अधीन उपबन्धित उपबंधों के अनुसार जारी अनुमोदित खनन योजना और पर्यावरण अनापत्ति प्रमाण पत्र में उल्लिखित निबन्धन एवं शर्तों का उल्लंघन करते हुये जो पट्टेदार खनन कार्य करता है वह चूक के प्रति अवसर के अनुसार 50,000.00 (पचास हजार रु0) रूपये की दर से ऐसी शारित के लिये दायी होगा, जिसकी वसूली जिला मजिस्ट्रेट द्वारा की जायेगी।

जिलाधिकारी  
प्रयागराज

(हर्ष देव पाण्डेय)  
अपर जिलाधिकारी (प्रशासन)  
प्रयागराज

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9. नियमावली-2021 के नियम-60(3) यदि पट्टाधारक, नियम-36 के उपबन्धों का उल्लंघन करता है तो प्रत्येक चूक के लिये प्रतिदिन 25,000.00 (पच्चीस हजार रु०) रुपये की दर से शास्ति, सम्बन्धित जिला मजिस्ट्रेट द्वारा उद्गृहीत की जायेगी। ऐसी उद्गृहीत शास्ति को जमा करने पर चूक की दशा में उक्त धनराशि की कटौती सम्बन्धित जिला मजिस्ट्रेट उक्त खनन पट्टा के सापेक्ष जमा की गयी प्रतिभूति की धनराशि से करेगा।
10. नियमावली-2021 के नियम-60(4) नियम-42(ज) के अधीन उपबन्धित उपबन्धों के अनुसार जल धारा में सक्शन मशीन/लिफ्टर के माध्यम से खनन कार्य निषिद्ध होगा। यदि कोई पट्टाधारक उक्त नियमों के उपबन्धों का उल्लंघन करता पाया जाता है, तो प्रत्येक अवसर पर 5,00,000.00 (पाँच लाख) रुपये की दर से शास्ति के लिये दायी होगा, जो जिला मजिस्ट्रेट या निदेशक के आदेश पर वसूला जायेगा। शास्ति की उपरोक्त उल्लिखित धनराशि को जमा करने में विफल होने पर उक्त धनराशि को जिला मजिस्ट्रेट द्वारा संबंधित पट्टे के सापेक्ष जमा की गयी प्रतिभूति धनराशि से कटौती की जायेगी।
11. नियमावली-2021 के नियम-60(5) खनन पट्टाधारण करने वाला कोई पट्टेदार, जो नियम-45 में उपबन्धित की गयी किसी शर्त को भंग करे, 50,000.00 (पचास हजार) रुपये की शास्ति/उद्ग्रहण के लिये दायी होगा। शास्ति की उक्त धनराशि को जमा करने में विफल होने पर उक्त धनराशि की जिला मजिस्ट्रेट द्वारा सम्बन्धित पट्टे के सापेक्ष जमा की गयी प्रतिभूति धनराशि से कटौती कर ली जायेगी।
12. नियमावली-2021 के नियम-60(6) जहाँ पट्टाधारक विहित लोडिंग सन्धियों की पुष्टि करने में विफल हो जाय, वहाँ ऐसे प्रत्येक चूक की दशा में जिला मजिस्ट्रेट द्वारा रु० 25,000.00 (पच्चीस हजार) की शास्ति अधिरोपित की जायेगी। उक्त शास्ति को जमा करने में विफल रहने पर जिला मजिस्ट्रेट द्वारा सम्बन्धित पट्टे के सापेक्ष जमा की गयी प्रतिभूति धनराशि से कटौती कर ली जायेगी।
13. नियमावली-2021 के नियम-61(1) पट्टेदार द्वारा इन नियमों या पट्टे में दी गई या दी गई समझी, जाने वाली शर्तों और प्रसंविदाओं के, सिवाय उनके, जो स्वामित्व, भाटक या राज्य सरकार को देय अन्य धनराशियों के भुगतान से सम्बन्धित हो, भंग या उल्लंघन किये जाने की दशा में राज्य सरकार पट्टेदार को अपना मामला बताने की युक्ति युक्त अवसर प्रदान करने के परचात पट्टा समाप्त कर सकती है। यह अधिकार नियम-60 के उपबन्धों के अतिरिक्त होगा और इसका उस पर कोई प्रतिकूल प्रभाव नहीं पड़ेगा।
14. नियमावली-2021 के नियम-61(2) यदि उप नियम-(1) अथवा नियम-59 के अधीन पट्टा सनाप्त कर दिया जाता है तो पट्टेदार का नाम जिला अधिकारी द्वारा दो वर्ष से अनधिक ऐसी अवधि के लिए जैसा कि वह उचित समझे, काली सूची में डाल सकता है, जो विभाग की वेबसाइट पर अपलोड की जायेगी और ऐसी अवधि के दौरान उसको इस नियमावली के अधीन कोई खनिज परिहार अनुमत्य नहीं होगा। इस सम्बन्ध में, यथारिथति खनन पट्टे के रजिस्टर में या नीलान रजिस्टर के अभ्युक्ति वाले स्तम्भ में एक प्रविष्टि अंकित कर दी जायेगी।
15. नियमावली-2021 के नियम-61(3) खनन पट्टाधारक को छोड़कर अन्य व्यक्ति अथवा इकाई, जिस पर अवैध खनन/परिवहन का आरोप सिद्ध पाया जाता है तो शास्ति/दण्ड के अतिरिक्त ऐसे व्यक्ति या इकाई का नाम राज्य सरकार द्वारा काली सूची में डाला जायेगा जो विभाग की वेबसाइट पर अपलोड तथा प्रदर्शित की जायेगी और ऐसी अवधि में उक्त व्यक्ति या इकाई के पक्ष में इस नियमावली के अधीन कोई खनिज पट्टा स्वीकृत नहीं किया जायेगा।
16. पट्टाधारक, जिनका खनन पट्टा क्षेत्र 05 हे० से अधिक है, परिवहन के निगरानी के लिए, स्वयं के व्यय पर 360 डिग्री दृश्यता रिकार्डिंग के योग्य चार सी०सी०टी०वी० कैमरा लगाने सहित एक चेक पोस्ट/गेट का निर्माण करेगा। पट्टाधारक उक्त चेक पोस्ट/गेट पर आर०एफ०आई०डी० स्कैनर भी रखेगा, जिससे पट्टाकृत क्षेत्र से खनिजों के परिवहन हेतु प्रयुक्त प्रत्येक वाहन के सापेक्ष निर्गत किये गये प्रपत्र ई-एम०एम० 11 पर अंकित वार कोड का डाटा पढ़ा जा सके, और उसका समुचित रूप से रख-रखाव करेगा एवं सदैव उसे चालू रूप में अनुरक्षित रखेगा। पट्टाधारक उक्त सभी सी०सी०टी०वी० कैमरे और आर०एफ०आई०डी० स्कैनरों द्वारा की गयी समस्त रिकार्डिंग को कम से कम 30 दिन तक रखेगा और नियम-66 के उपबन्धों के अधीन यथा उपबन्धित प्राधिकृत अधिकारी के समक्ष उक्त रिकार्डिंग उपलब्ध करायेगा।

मिथिलेश कुमार पाण्डेय  
खनन अधिकारी  
प्रयागराज

मिथिलेश कुमार पाण्डेय  
अपर निदेशक  
प्रयागराज

(अज्ञान कुमार खत्री)  
नि.साधिकारी  
प्रयागराज





इसके साक्ष्य के रूप में यह उपस्थापन पत्र एतदधीन आयी हुई रीति से ऊपर उल्लिखित दिनांक और वर्ष को निष्पादित किया गया है।

उत्तर प्रदेश के राज्यपाल के लिए और उनकी ओर से-

1. हर्ष देव पाण्डेय, अपर जिलाधिकारी (प्रशासन), प्रयागराज।

2. मिथिलेश कुमार पाण्डेय, खान अधिकारी, प्रयागराज।

3. चन्द्र प्रकाश तिवारी, खनिज मोहरीर, प्रयागराज।


की उपस्थिति में जिलाधिकारी, प्रयागराज द्वारा हस्ताक्षरित।


1.....


2.....

की उपस्थिति में पट्टेदार द्वारा हस्ताक्षरित।


(रामजी निषाद पुत्र स्वर्ण)  
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 मिथिलेश कुमार पाण्डेय  
 खान अधिकारी  
 प्रयागराज

  
 जिलाधिकारी संजय कुमार उ  
 प्रयागराज। जिलाधिकारी  
 प्रयागराज

इतनकुमार निषाद  
 पट्टाधारक का  
 हस्ताक्षर




श्रीराम लालका पुत्र श्रीराम लाल  
 पत्नी - 700 मुंबई रोड इलाहाबाद  
 मो. 7905214799



17. खनिजों के परिवहन हेतु जहां ई-एम0एम0-11 जारी किया जायेगा वहां पट्टेदार उपखनिज के विक्रय मूल्य की दर को प्रदर्शित करेगा। यदि राज्य सरकार की राय में अधिकतम विक्रय मूल्य की दर नियत की जानी हो तो राज्य सरकार द्वारा पट्टाधारक को इसके लिए निर्देशित किया जा सकता है।
18. अनुमोदित अवधि में किये गये खनन कार्य के निरीक्षण के उपरान्त यदि खनन योजना में संशोधन हेतु आदेश दिये जाते हैं, तब संशोधित खनन योजना प्रस्तुत करने का पूर्ण उत्तरदायित्व पट्टेदार का होगा।
19. आबद्ध नियोजित श्रमिकों को सुरक्षात्मक उपकरण प्रदान करने तथा सुरक्षित खनन कार्य करने हेतु सभी आवश्यक सावधानियों बरतने का दायित्व पट्टेदार का होगा।
20. खनन कार्य अनुमोदित खनन योजना में विहित प्रक्रिया के अनुसार किया जायेगा।
21. नदी के तटबन्ध से नदी की ओर न्यूनतम 5 मीटर तक खनन कार्य किया जाना वर्जित होगा। जहाँ तक ब्यवहारिक हो नदी से तटबन्ध की ओर खनन कार्य किया जायेगा।
22. खनन के दौरान व्यक्तिगत अथवा सार्वजनिक सम्पत्ति के क्षति की जिम्मेदारी पट्टेदार की होगी।
23. पट्टेदार उत्पादन/निकासी से सम्बन्धित अभिलेख खनन क्षेत्र पर रखेगा, जिसे जिलाधिकारी अथवा भूतत्व एवं खनिकर्म निदेशालय उ0प्र0 लखनऊ के अधिकारियों द्वारा निरीक्षण हेतु मांगे जाने पर प्रस्तुत करेगा।
24. खनन पट्टा क्षेत्र में कार्यरत श्रमिकों के नियोजन एवं मजदूरी आदि के सम्बन्ध में एक रजिस्टर खनन क्षेत्र पर रखकर उसमें प्रविष्टि करेगा तथा निरीक्षण हेतु मांगे जाने पर प्रस्तुत करेगा।
25. खनन श्रमिकों के प्राथमिक चिकित्सा हेतु खनन क्षेत्र पर First Aid Box रखना अनिवार्य होगा तथा उनके लिए शौचालय आदि का समुचित प्रबन्ध करेगा।
26. परिवहन के साधनों पर बालू की लोडिंग के उपरान्त प्लास्टिक अथवा तिरपाल से ढकने के परचाट ही उसे आगे के लिए रवाना किया जाएगा।
27. पट्टेदार स्वीकृत पट्टा क्षेत्र के अन्दर खनन कार्य करेगा। स्वीकृत पट्टा क्षेत्र के बाहर खनन कार्य किया जाता हुआ पाये जाने पर पट्टेदार के विरुद्ध उक्त नियमावली-2021 तथा खान एवं खनिज (विकास एवं विनियमन) अधिनियम-1957 में उल्लिखित प्राविधानों के अधीन वैधानिक कार्यवाही की जायेगी।
28. पट्टेदार द्वारा उक्त नियमावली-2021 तथा उक्त अधिनियम-1957 के यथासंशोधित नियमों/धाराओं में उल्लिखित प्राविधानों, समय-समय पर जारी शासनादेशों एवं विभिन्न मा0 न्यायालयों द्वारा पारित आदेशों का अनुपालन किया जायेगा।
29. वन भूमि अथवा वनस्वरूप भूमि अथवा वन भूमि एवं वनस्वरूप भूमि की बाहरी सीमा से 100 मीटर की परिधि के अन्दर कोई खनन कार्य नहीं किया जायेगा।
30. पट्टेदार उपखनिज के निकासी मार्ग पर तौल मशीन लगायेगा जो सी0सी0टी0वी0 कैमरे से दृश्य होगा।

#### स्टाम्प शुल्क :-

स्टाम्प शुल्क के प्रयोजन के लिए पट्टान्तरित भूमि से प्रत्याशित स्वामित्व की कुल धनराशि रू0 7,32,61,200.00 (सात करोड़ बत्तीस लाख इक्सठ हजार दो सौ रू0) पर उपनिबन्धक, सदर, प्रयागराज ने अपने पत्र संख्या-322/उ0नि0सदर-द्वितीय दिनांक 02.11.2021 के द्वारा रू0 29,30,480.00 मूल्य का स्टाम्प देय बताया गया है, जिसके अनुपालन में पट्टाधारक द्वारा ई-स्टाम्प संख्या-IN-UP27354696781894T दिनांक 09.11.2021 को प्रस्तुत किया गया है।

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**REPLENISHMENT SURVEY REPORT OF RIVERBED MINING LEASE  
LOCATED IN VILLAGE ADAMPUR (MADARIPUR) OF TEHSIL SADAR  
DISTRICT PRAYAGRAJ UTTAR PRADESH**

**Report**

**Year 2024**

**Mining Lease Area located on Khand No. 21, Village Adampur (Madaripur),  
Tehsil Sadar, District Prayagraj (Allahabad), Uttar Pradesh  
Total Area - 5.0 Ha, River Yamuna**



**Date of Survey 05<sup>th</sup> November 2024**

**For**

**M/s Ram Rattan Construction  
C/O Shri Ratan Kumar Nishad  
6/41, Nai Jhusi Bazar, Thana Jhusi,  
Tehsil Phulpur, Prayagraj, Uttar Pradesh**

**Prepared By:**

**M/s Sabz Care Environmental Consultancy Pvt. Ltd. Jharkhand  
(A QCI-NABET Accredited Organization)  
Cert. No.: NABET/EIA/23-26/IA 0121  
Arti Bhavan, SN Bose Road, Deogarh  
Jharkhand - India**

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## 1.0 Preface

Sand is the most abundant mineral derived from Silicon the most abundant element present on earth crust and is classified as a minor mineral as mentioned under MMDR ACT 1957 (as amended in 2021). In India, the legal and administrative control over minor minerals is vested in to the State Governments, however; the environmental safeguards are monitored and controlled by the Central Government keeping the vigilant state official machinery such as Pollution Control Boards, Ministry of Environment and Pollution, mining department etc. engaged in to it. Concerning the environmental issues, Ministry of Mines, Government of India, New Delhi (GOI), Ministry of Environment, Forest and Climate Change, (GOI) New Delhi, formulated the guidelines from time to time specifically for the sustainable sand mining to ensure the scientific mining methods and also to avoid any illegal practices.

River sand is the aggregate mineral and its demand is on constant rise in developing country like India. Sand and gravel have long been used as aggregate for construction of roads and building. Today, the demand for these materials continues to rise. In India, the main sources of sand are river flood plain, coastal sand, paleo channel sand, and sand from agricultural fields. Therefore catering the supply of mineral is a challenge for public and administration both. Notwithstanding, the river borne mineral is in high demand all over the country because of continuous construction work, an indicator of developing society. At present the RBM is produced in the state 40% less what is being supplied therefore the State Government always strive to identify new mining lease on the riverbeds to ensure the continuous and sustainable supply of sand mineral. To ensure the supply governments eased out the mining procedures to meet the public demand of the required mineral. The construction business in Uttar Pradesh State and India worth lakhs of crores of rupees generating a huge revenue for the State as well as Central government. In 2021, the UP government has laid down a new Mining Policy as amended from time to time, a unique and a remarkable initiative of UP government. To ease of the business initiative in India, Central Government has laid down several guidelines and issued notifications to benefit every person involved in this particular

sector of mining. Adding to it, the district are the administrative units of states which are best placed to do the mapping of these mineral resources.

Sand replenishment is influenced by multiple factors. River Sediment is solid material that is moved and deposited in a new location. Sediment can consist of rocks and minerals, as well as the remains of plants and animals. It can be as small as a grain of sand or as large as a boulder. Sediment moves from one place to another through the process of erosion.

Excavating out the sediment from the active water channel bed in river hinders the continuity of sediment transport through the river system, disrupting the sediment mass balance in the river downstream and induces channel adjustments (usually incision) extending considerable distances beyond the extraction site. This magnitude of the consequent impacts primarily depends on the magnitudes of the extraction relative to bed load sediment supply and transport through the reach. Implementation of pragmatic measures can lead to significant sustainable outcome.

River sand mining itself have its multiple impacts which primarily includes impacts on physical characteristics like elevation of bed, sediment transport capacity, temperature, turbidity, surface geometry, in-stream roughness channel geometry, substratum composition and stability in-stream roughness and sand bed, flow velocity discharge capacity etc.

Alteration or modification of the above attributes may cause hazardous impact on ecological equilibrium of riverine regime. This may also cause adverse impact on in-stream biota and riparian habitats. This disturbance may also cause changes in channel configuration and flow-paths.

## 2.0 Introduction of Lease and Lease Holder and Time Lines

- The present project is for ordinary sand mining over an area of 5.0 Ha over Yamuna River. The location of the project is Khand No. 21 at Village Aadampur (Madaripur) to Sadiyapur, Tehsil Sadar, District Prayagraj, Uttar Pradesh.
- The Lease for the mine was granted to M/s Ram Ratan Construction C/O Shri Ratan Kumar Nishad for a period of 5 years by the district administration of Prayagraj District of Uttar Pradesh followed by the issuance of

Environmental Clearance by SEIAA UP vide EC no. EC23B001UP160250 dated 15/12/2023.

### 3.0 Details of Mining Lease

Sr. No.	Particulars	Details		
1.	Project Type/Category as per MOEFCC	-	Open Cast Riverbed Sand Mining / 1(a) B1	
2.	Riverbed Location	-	Yamuna River	
3.	Mineral type	-	Ordinary Sand	
4.	Project Location	-	Khand No. 21 at Village Aadampur (Madaripur) to Sadiyapur, Tehsil Sadar, District Prayagraj, Uttar Pradesh	
5.	Lessee	-	Shri Ratan Kumar Nishad	
	Address for Correspondence	-	R/O - 6/41, New Jhusi Bazar, Thana Jhusi, Tehsil Phulpur, Prayagraj, UP	
	Mining Plan Period	-	Five Years	
	Life of Mine	-	One Year	
	Initial Sanction Period	-	Five Years	
	Area of Mining Lease	-	5.0 Ha	
	Workable area	-	5.0 Ha (As per EC)	
	Production of mineral/year (as per EC Letter)	-	15,000 cubic meter/annum	
	Ultimate Depth of Mining	-	3.0 m (as per EC)	
	Highest mRL	-	75.0	
	Lowest mRL	-	71.0	
	Pillar Geo-coordinates		Latitude	Longitude
		A	25°20'053"N	81°48'468"E
		B	25°20'026"N	81°48'523"E
		C	25°20'176"N	81°48'603"E
		D	25°20'204"N	81°48'550"E

### 4.0 Purpose & Objective of Study

The river borne mineral is in high demand all over the country because of continuous construction work, an indicator of developing society. At present the RBM is produced in the state 40% less what is being supplied therefore the State

Government always strive to identify new mining lease on the riverbeds to ensure the continuous and sustainable supply of sand mineral. To ensure the supply governments eased out the mining procedures to meet the public demand of the required mineral. The construction business in Uttar Pradesh State and India worth lakhs of crores of rupees generating a huge revenue for the State as well as Central government. In 2021, the UP government has laid down a new Mining Policy as amended from time to time, a unique and a remarkable initiative of UP government. To ease of the business initiative in India, Central Government has laid down several guidelines and issued notifications to benefit every person involved in this particular sector of mining. Adding to it, the district are the administrative units of states which are best placed to do the mapping of these mineral resources. Sand is classified as a minor mineral as defined under MMDR ACT 1957(as amended in 2021). The legal and administrative control over minor minerals is vested in to the State Governments, however; the environmental safeguards are monitored and controlled by the central government keeping the competent state official machinery such as pollution control boards, ministry of Environment and pollution, mining officials etc. engaged in to it. Concerning the environmental issues, Ministry of Mines, Government of India, New Delhi (GOI), Ministry of Environment, Forest and Climate Change, (GOI) New Delhi, formulated the guidelines form time to time specifically for the sustainable sand mining to ensure the scientific mining methods and also to avoid any illegal practices.

The purpose of this report is to find the estimated replenishment of mineral on Khand No. 21 at Village Aadampur (Madaripur) to Sadiyapur, Tehsil Sadar, District Prayagraj, Uttar Pradesh. The objectives of the present survey were to collect the riverbed data of elevation and mineral availability on the basis of available depth of the mineral on the dry riverbed.

## 5.0 District Profile

Prayagraj is one of the oldest cities in India. It is crowned in ancient scriptures as 'Prayag' or 'Teertharaj' and is considered the holiest of pilgrimage centres of India. Prayagraj is the 7<sup>th</sup> most populous city of India. Prayagraj is well placed geographically and culturally, whereas geographically it is part of the Ganga-

Yamuna Doab (at the mouth of the Yamuna), culturally it is the terminus of the Indian west. The word prayāga has been traditionally used to mean "a confluence of rivers". For Allahabad, it denote the physical meeting point of the rivers Ganges and Yamuna in the city. The district is divided into 8 Tehsils and 20 blocks. The rivers of the district belong to the main drainage system of the Ganga. The most important tributaries are Yamuna and Tons. Prayagraj's elevation is over 90 m (295 ft) above sea level.

Prayagraj district is located in the southern part of Uttar Pradesh. It forms a part of central Ganga plain and lies between latitudes 24° 47' and 25° 47' North and longitudes 81° 21' and 82° 21' falling in survey of India toposheet nos. 63 G, H, K and L. Total geographical area of the district is 5482 sq.km. The Indian Standard

Time longitude (25.15°N 82.58°E) is near the city having a humid subtropical

climate common to cities in the plains of North India, designated Cwa in the Köppen climate classification. The annual mean temperature is 26.1 °C (79.0 °F); monthly

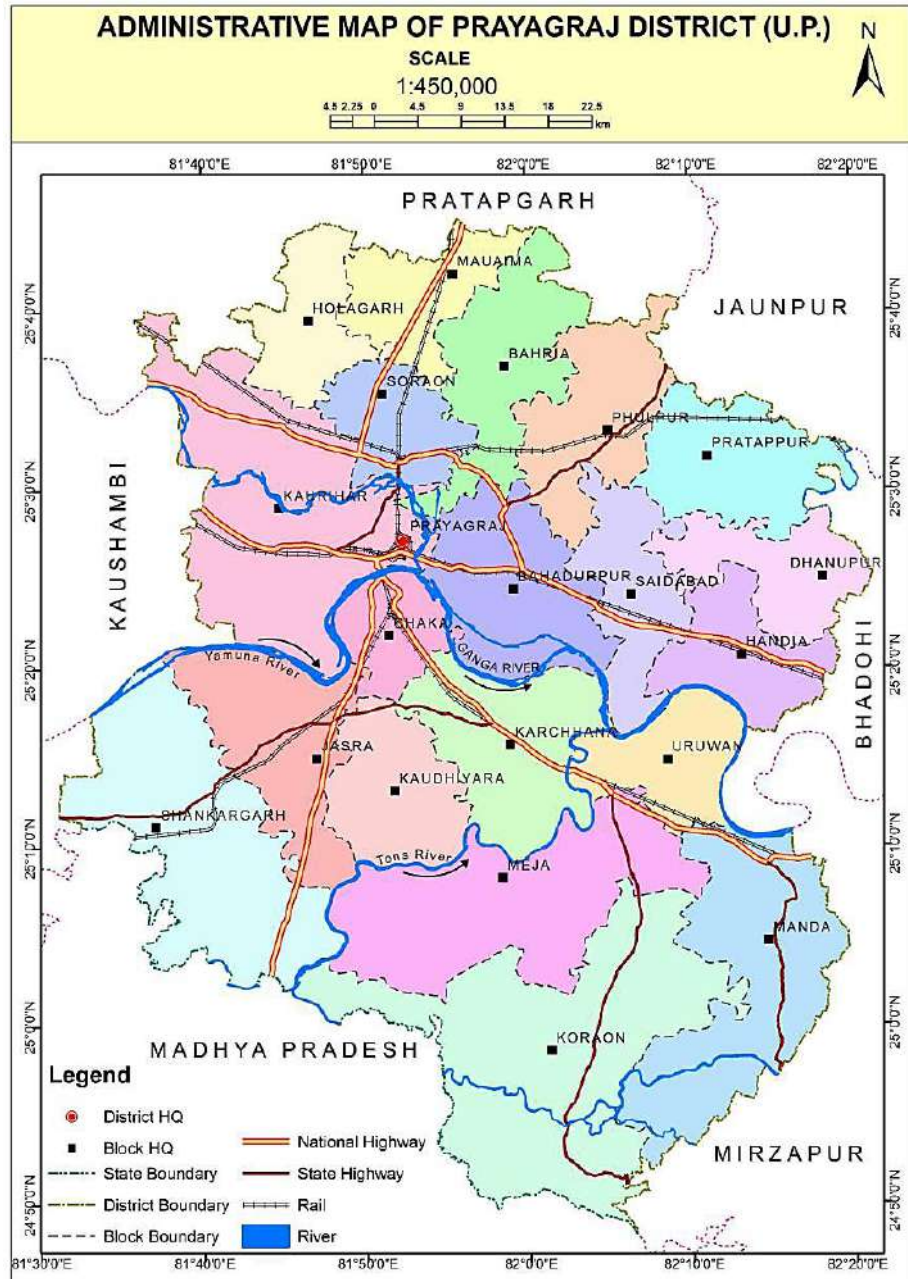


Figure 1.0 District Map of Prayagraj, Uttar Pradesh along with the course of rivers

mean temperatures are 18–29 °C (64–84 °F). Prayagraj has three seasons: a hot, dry summer, a cool, dry winter and a hot, humid monsoon. Summer lasts from March to September with daily highs reaching up to 48 °C in the dry summer (from March to May) and up to 40 °C in the hot and extremely humid monsoon season (from June to September). The monsoon begins in June, and lasts until August; high humidity levels prevail well into September. Winter runs from December to February, with temperatures rarely dropping to the freezing point.

### 5.1 Geology, Hydrogeology and Physiography of District

The district represents a complex geology. The formation belonging to Quaternary period covers larger part of the district which directly overlies over the Vindhyan formations which covers bulk of the district area. The southern plateau area constitutes the Vindhyan sediments whereas the Quaternary covers the northern part of the district. The district is drained by river Ganga and its right bank tributary Yamuna and Tons, broadly represents following geomorphic units

- a) Ganga alluvial plains.
- b) Yamuna alluvial plains and
- c) Vindhyan plateau

The alluvial plains may be further sub-divided into newer alluvial plain and older alluvial plain. Newer alluvial plains are confined to present day flood plain region all along the rivers while the older alluvial occupy the higher parts within the northern portions of the district. No significant alluvial deposits are present over the Yamuna region. The important land forms observed in the alluvial plain are the meanders, scrolls, point bars, back swamps etc.

In the Vindhyan plateau region the important forms are mesa, butte and glacis. From ground Water occurrence point of view and its yield prospects, the alluvial plains sediments are the most potential ground water repositories. In Vindhyan plateau region the formation though hard sediments are very well jointed giving rise to promising level of secondary porosity to hold and yield water. The northern part of Prayagraj district popularly known as Gangapar provides rich loam soil for cultivation of food grains, pulses, oilseeds and vegetables. The

Southern part of district also known as Yamunapar is partly rocky and somewhat agricultural ly backward.

**5.2 Alluvium Area:** Ground water occurs within the primary porosity of alluvial sediments in the north, the aquifer materials are medium to coarse grained sands. The shallow aquifer materials are medium to coarse grained sands. The shallow aquifer occurs under unconfined condition while deeper aquifers are under semi confined to confined conditions.

**5.3 Hard Rock Area:** The Ground water in the widely covered Vindhyan Plateau region primarily occurs under unconfined condition within the secondary porosity of the formation. However, exploration data indicates that Kaimur sandstone found at depths does have enough potentiality. These sandstones after leaching of cementing material get disintegrated and reduce to silica sand which are loose and act as promising repository of ground water. Below the sandstone particularly in the western part of the plateau region shales have been encountered which possess reasonable development of secondary porosity and projects moderate prospect of occurrence of ground water.

Sand Horizons are conspicuously exposed in the extreme NW part where silica sand are being mined and used in ceramics. These sand beds may be termed as Marker Horizon." Above the Marker Horizon, friable sandstone or loose sandy matrix occurs which are the weathering products of the Kaimur Sandstone. Below the marker horizon occurs compact sandstone which is normally fractured and yield fairly good quantity of fresh water. Hydrogeological Scenarios in the hard rock region is highly variable. Geomorphology, besides geology, plays an important role in the occurrence and movement of ground water.

**Table 1.0 Geological Succession of Prayagraj District**

Age	Formation	Lithology
Recent	Newer Alluvium	River alluvium and residual soil
	Older Alluvium	Alluvium consist to sand clay, pebble, kankar, gravel

-----UNCONFORMITY-----		
Precambrian to Lower Cambrian	Vindhyan	Limestone Dolomite shale sand & Quartzite

### 5.4 River Profile of the District Prayagraj, UP

The area is a part of Middle Ganga alluvial plain. The gradient following the drainage lines of the principal rivers (Ganga and Yamuna). The Northern half of the district occupies part of Ganga basin and Southern part of the district occupies the part of Yamuna and Tons Sub-basin. The rivers of the district belong to the main drainage system of the Ganga. The most important tributaries are Yamuna and Tons while those of minor systems include Sai and Yamuna. The Ganga enters the district in the Kaurihar Block. It maintains a meandering course. Yamuna, the second major river, enters the district in the extreme west in the Sankargarh block and flows narrowly before joining to the Ganga at Sangam in the proximity of Prayagraj city. Yamuna has more

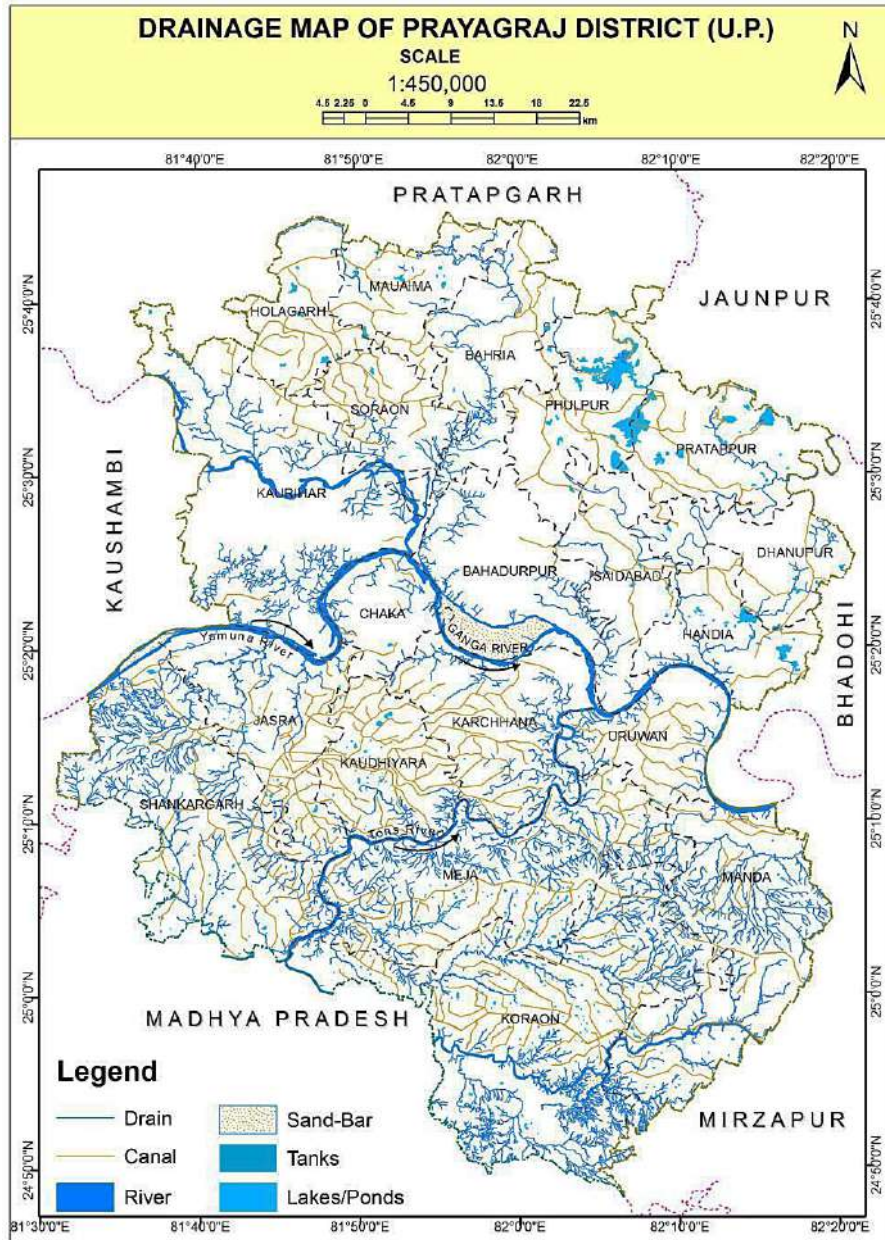


Figure 2.0 Drainage Map of District Prayagraj UP

constant channel and steeper banks. The northern part of Prayagraj district popularly known as Gangapur provides rich loam soil for cultivation of food grains, pulses, oilseeds and vegetables. The Southern part of Prayagraj district also known as Yamuna par is partly rocky and somewhat agriculturally backward.

## 6.0 Brief of SSMG-2016 & EMGSM-2020 Guidelines

*Enforcement and Monitoring Guidelines for Sand Mining 2020 (EMGSM 2020)* and *Sustainable Sand Mining and Management Guidelines 2016 (SSMMG 2016)* are some of the excellent documents provided for everyone to follow the rules and regulations laid by the authorities in India. Active sand mining often get stuck in many issues like availability of minerals, inundation of mining lease, over mining, and environmentally non-sustainable mining practices, SSMMG 2016 provide solution to the issue of how to practice sustainable mining? EMGSM 2020 provides an authentic way to measure the magnitude of earlier mining and futuristic potential of mining on a particular mining lease. A brief description in context with the Uttar Pradesh of SSMMG 2016 is given below:

### Objectives:

- ✚ Uncontrolled sand mining is not sustainable.
- ✚ Compliance with present and future legislation and regulations on the subject is mandatory and not voluntary.
- ✚ Each lease holder should be given the opportunity to self-regulate to the extent that it can demonstrate compliance with legislation and regulations.
- ✚ Where self- regulation fails to deliver compliance with legislation and regulations, increased formal enforcement and monitoring should be implemented with punitive measures applied in line with the legal framework.
- ✚ There is a need to protect the environment and the right of the population to live in clean and safe surroundings, with the need to use natural resources in a way that will make a positive and sustainable contribution to the economy.

### The main objectives of the Guidelines

- ✚ To ensure that sand and gravel mining is done in environmentally sustainable and socially responsible manner.

- ✚ To ensure availability of adequate quantity of aggregate in sustainable manner.
- ✚ To improve the effectiveness of monitoring of mining and transportation of mined out material.
- ✚ Ensure conservation of the river equilibrium and its natural environment by protection and restoration of the ecological system.
- ✚ Avoid aggradation at the downstream reach especially those with hydraulic structures such as jetties, water intakes etc.
- ✚ Ensure that the rivers are protected from bank and bed erosion beyond its stable profile.
- ✚ No obstruction to the river flow, water transport and restoring the riparian rights and in-stream habitats.
- ✚ Avoid pollution of river water leading to water quality deterioration.
- ✚ To prevent depletion of ground water reserves due to excessive draining out of ground water.
- ✚ To prevent ground water pollution by prohibiting sand mining on fissures where it works as filter prior to ground water recharge.
- ✚ To maintain the river equilibrium with the application of sediment transport principles in determining the locations, period and quantity to be extracted.
- ✚ Streamlining and simplifying the process for grant of environmental clearance (EC) for sustainable mining.
- ✚ “Sustainable Sand Mining Guidelines, 2016” issued by MoEF&CC requires preparation of District Survey Report (DSR), which is an important initial step before grant of mining lease/LoI. The guidelines emphasize detailed procedure to be followed for the purpose of identification of areas of aggradation/deposition where mining can be allowed and identification of areas of erosion and proximity to infrastructural structures and installation where mining should be prohibited.

## 7.0 Gist of UP State Mining Policy

In Uttar Pradesh, the minor mineral rules applicable in the state are Uttar Pradesh Minor Mineral (Concession) Rules 1963 and the responsibility of minor

mineral sand is with the Directorate of Geology & Mining UP. On the 14<sup>th</sup> June 2017, a new “Mineral Policy 2017” was notified which mandates the E-tendering cum E-Auctioning of all minerals in the state with following key objectives:

1. Mining of Mineral shall be made more Sustainable for Environment and as well as for the social causes.
2. Conservation of the Mineral shall be ensured.
3. To enhance the revenue share of State of UP from 1.85% to 3.0% obtained from mining of minerals in the state.
4. To stop the illegal mining activities in the state and to bring the culprits into the justice.
5. To increase employment opportunities in the Mining Sector.
6. To encourage the healthy and clean competition among the mining Industries.
7. To increase the development of the scientific knowledge regarding minerals to ensure proper knowledge based on scientific and sustainable techniques of mining to the people.
8. To provide Mineral related data and information to the interested industrialist/miners.
9. To encourage the investment of the private capital in to the Mining sector to develop mining sector.
10. To speed-up the exploration of new mineral through modern mineral exploration investigation techniques for the development of mining sector in the state
11. To ensure the transparency among the lease allocation through e-tendering cum e-auctioning and to develop corruption free, simple and understandable working as per laws of State Government.
12. To take care of welfare of the affected people from the mining activity as well as the society.

The Mining Policy 2017 of UP government guarantees the mining lease holders to provide a hassle free environment as per the initiative of Central Government under Ease of Doing Business initiative. Despite a lot of efforts, issues such as

illegal mining, environmental damage, high sand prices and quality of mineral that are interlinked with each other are prevalent across many states. Moreover, the SSMMG 2016 guideline proved to be the best document to control the mineral quantity related issue whereas EMGSM 2020 provide a comprehensive method to control the illegal mining and the related issues. The district authorities of states need to update the mapping of the resources by upgrading the DSR including the replenishment study to have outputs of annual deposition rates of sand from a river, deposition stretch of the rivers, total resources available in the state for sand. **Additionally, very recently Hon'ble NGT issued an order dated 6<sup>th</sup> May 2022 which made the replenishment study of the leases mandatory specifically for the UP state. The Order of NGT has also ascribed a simple method to undertake such studies.**

Moreover, the Ministry of Environment, Forest & Climate Change, Government of India, New Delhi vide its notification SO: 1533 dated 14<sup>th</sup> Sep. 2006, made it clear that proponent should carry a replenishment study post-monsoon to ensure the sustainable mining on the riverbed. Despite having the legal compulsions the replenishment study was not so common to conduct. Recently Hon'ble NGT New Delhi vide it's order dated 06<sup>th</sup> May 2022 made it mandatory to suspend the mining processes without having mineral replenishment study strictly done in accordance with the SSMMG 2016 and EMGSM 2020.

## 8.0 Objectives of EMGSM 2020

The Ministry of Environment Forest & Climate Change formulated the *Sustainable Sand Management Guidelines 2016* which focuses on the Management of Sand Mining in the Country. It was observed that apart from management and systematic mining practices there was an urgent need to have a guideline for effective enforcement of regulatory provision and their monitoring.

This document is supplemental to the existing "Sustainable Sand Mining Management Guideline-2016" (SSMG-2016), and these two guidelines viz. "Enforcement & Monitoring Guidelines for Sand Mining" (EMGSM-2020) and SSMG-2016 shall be read and implemented in sync with each other. In case, any

ambiguity or variation between the provision of both these document arises, the provision made in "Enforcement & Monitoring Guidelines for Sand Mining-2020" shall prevail.

- \* All districts to prepare a comprehensive mining plan for the district as per the provision of District Survey Report. These reports shall be put on the website of District Administration.
- \* No mining shall be allowed in the area which has not been identified in the comprehensive mining plan of the District.
- \* Replenishment study should be conducted on regular basis.
- \* All potential rivers mining zone/area shall be identified and put for auction with proper geo-tagged details by the auctioning authority concerned.
- \* The latitude and longitude of each mining lease shall be clearly mentioned in Letter of Intent issued to the potential mine lease. Such information shall be provided on the website of the district administration.
- \* The provision of these guidelines shall be considered while identifying the potential stretches /locations and boundaries of the leases for the minable area.
- \* The LoI holder shall seek Environmental Clearance as per the provision of EIA Notification, and the regulatory authority shall ensure that the provision suggested in "Sustainable Sand Mining & Management 2016" and in this documents, as applicable are part of the clearance conditions.
- \* There shall be no river bed mining operation allowed in monsoon period. The period as defined by IMD Nagpur for each state shall be adhered with.
- \* The monitoring infrastructures including weighbridge and adequate fencing of the lease area, CCTV, Transport permits, etc. as suggested in this document shall be ensured in order to reduce unrecorded dispatch.
- \* Regular monitoring of mined minerals and its transportation and storage shall be ensured and all information shall be captured at centralized database so that easy tracking of illegal material can be done.
- \* Annual audit of each mining lease shall be carried out wherein three independent member of repute, nominated by District administration shall

also participate

## 9.0 The Methodology of the Study:

For the replenishment study a direct method of study was followed whereby initial elevation was captured with the help of total station/DGPS as recommended in EMGSM 2020 and as per Hon'ble NGT. This study especially conducted by the expert team consisting of Geologists, Environmentalist, GIS experts, Hydrogeologists and Surveyors. Total Station, Drone, DGPS, GPS, Levelling Stave, High Resolution GPS Interfaced Camera, Measuring Tape and a Water Boat are some of the common tools that are required for a comprehensive study. May and June are the ideal months of the year to carry pre-monsoon investigations as most of the geological features of mining lease area are quite visible and measurable.

Since the survey of the mining lease consist of physical study aided by total station/DGPS coupled with post monsoon pit logging whereas the elevation recorded in both the seasons is used to calculate the thickness of mineral on the riverbed and pit logging and texturing study reveal the magnitude of mineral deposited after monsoon referred as the replenishment. Therefore to complete the procedure two viz., pre-monsoon and post monsoon surveys are required. The present study is conclusive survey done in accordance with the Enforcement and Monitoring Guidelines of Sand Mines 2020 on 05<sup>th</sup> November 2024.

## 10.0 Mining Lease Area - Present Status



Pic 1.0 The satellite view (Google Earth) shows that the allocated mining lease (dated 05/11/2024)



Pic 2.0 The Condition of Mining lease on 05<sup>th</sup> November 2024 (No Mining Activity was observed)



Pic 3.0 The other angle shows the part of mining lease received sufficient new alluvium



Pic 4.0 Mining lease show the open dried span



Pic 5.0 The Team of Experts visiting the mining lease to ascertain the replenishment after monsoon period

The satellite image (pic 1.0) was used to locate the allocated area for which, GPS coordinates provided in EC Letter and as per approved Mining Plan was used. Drone images (pic 2.0 to 4.0) show the entire mining lease area (MLA) whereby no mining activity was observed on the day of the survey (pic 5.0).

### **11.0 Survey Methodology to Ascertain the Replenishment**

Field Study was conducted by the team of experts consisting of Geologists, Hydrogeologist, environmentalist, GIS experts, and Surveyors. Total Station, Drone, GPS, Levelling Stave, High Resolution GPS Interfaced Camera, Measuring Tape and a Water Boat are some of the common tools that are required for a comprehensive study. The entire study is separated in two sections - the geo-investigation team consisting of GIS experts, Hydrogeologists and Surveyors delineate required features/data using Total Stations, Drone, GPS, Levelling Stave, High resolution GPS interfaced camera starting with demarcation of the lease with the help of GPS. In some cases where DGPS survey is impossible to carry such as marshy area, inundated area or area which may be hazardous for humans, GPS interfaced Drone pictures are taken to obtain the Ortho-mosaic maps to record the contouring and levels of area. However; in the present case DGPS survey was done to record the level. The investigation moves directly to the thickness of the overburden and the mineral of interest, helping in the calculation of workable & mineable area, stripping ratio of a mining lease area, and finally calculation of available minable reserves of mineral whereas Environmental experts watch and measure the extent of compliances of the conditions mentioned in the legal documents such as Environmental Clearance Letter issued by EIA/SEIAA, approved Mining Plan and as per SSMMG 2016. The collective report is prepared as a fulfilment of the required data for replenishment study as per EMGSM 2020 and as per NGT order dated 06<sup>th</sup> May 2022. The collected data is duly reviewed by the reviewers including the academicians, mining experts and geologists.

The Team of Experts visiting the Site is given below (See also the pic inset):

1. Dr. Jatin K Srivastava - (QCI-NABET Approved Mining Expert)
2. Mr. Dharmendra Singh - Expert Geology & Team Leader
3. Mr. Rahul Verma - Drone Pilot

4. Mr. Bhupendra Yadav – Surveyor DGPS



12.0 Location of the Mining Lease:

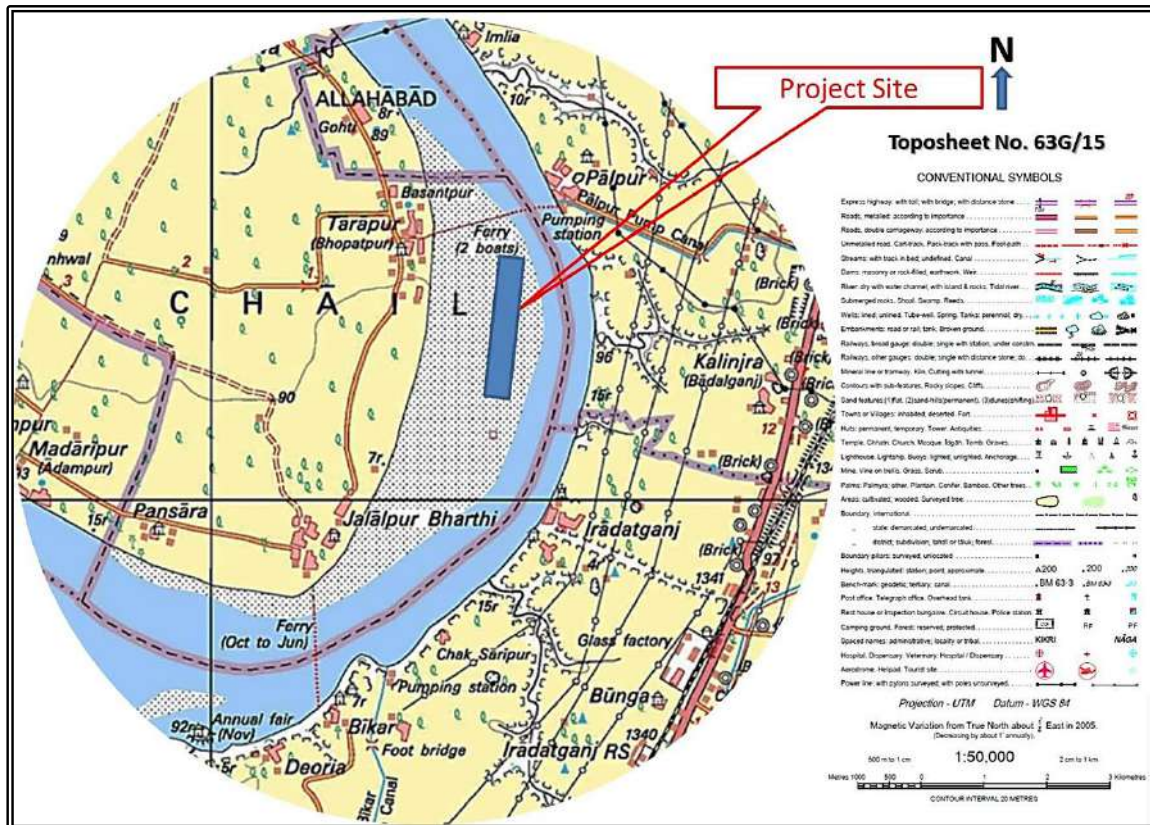


Figure 3.0 Location of Mining Site on Topomap

The subjected mining lease is located on the Khand No. 21, at village Aadampur (Madaripur) to Sadiyapur of tehsil Sadar in District Prayagraj. To locate the site on the ground, toposheet number 63G/15 is used. The mining site is located on the riverbed of River Yamuna and is a permanent feature of the hydrogeological structures of river.

### 13.0 Observations Recorded during the Present Survey:

1. The Mining Lease area is a permanent feature and a part of the riverbed of river Yamuna (See Pic 1.0 Satellite Image). The large meandering is visible in image as well as drone mediated photographs indicating this as a potential site for mining as mineral shall be kept on depositing whenever the River Yamuna gets flooded.
2. No mining work, not even the traces of mining was observed on the lease area on the day of survey (See pic 2.0).
3. Road for the transportation from the mine to main road of the mineral through the trucks and trolleys was being prepared.
4. Entire mining lease is covered with newer alluvium deposited by the river during flooding in monsoon period. The physical survey of the lease clearly showed that water has receded significantly very recently. The lease area is now ready to be executed for the active mining of sand mineral.
5. The lease area is located on the meandering part of the river, the most favourable area on the riverbed for the deposition of mineral.
6. The base reference of DGPS was set as TBM on the site on a radio mode covering 5 sq.km. all around the mining lease.
7. The Elevation and contour matrix obtained from DGPS is presented as Figure 4.0. The Base point has been recorded duly.
8. It is being predicted that the yearly target production of mineral can be achieved sustainably as sufficient mineral has been deposited by the river this year (See details on page no. 22).





Pic 6.0 Vast expanse of the said mining lease



## 14.0 The Volume of Mineral Available on 05<sup>th</sup> November 2024

The total available area of mining lease on 05<sup>th</sup> November 2024 = 5.0 Hectares

Total available depth of mineral is 0.80 meters

Depth of overburden (rejected mineral) = 0.22 meter present as horizontal layer

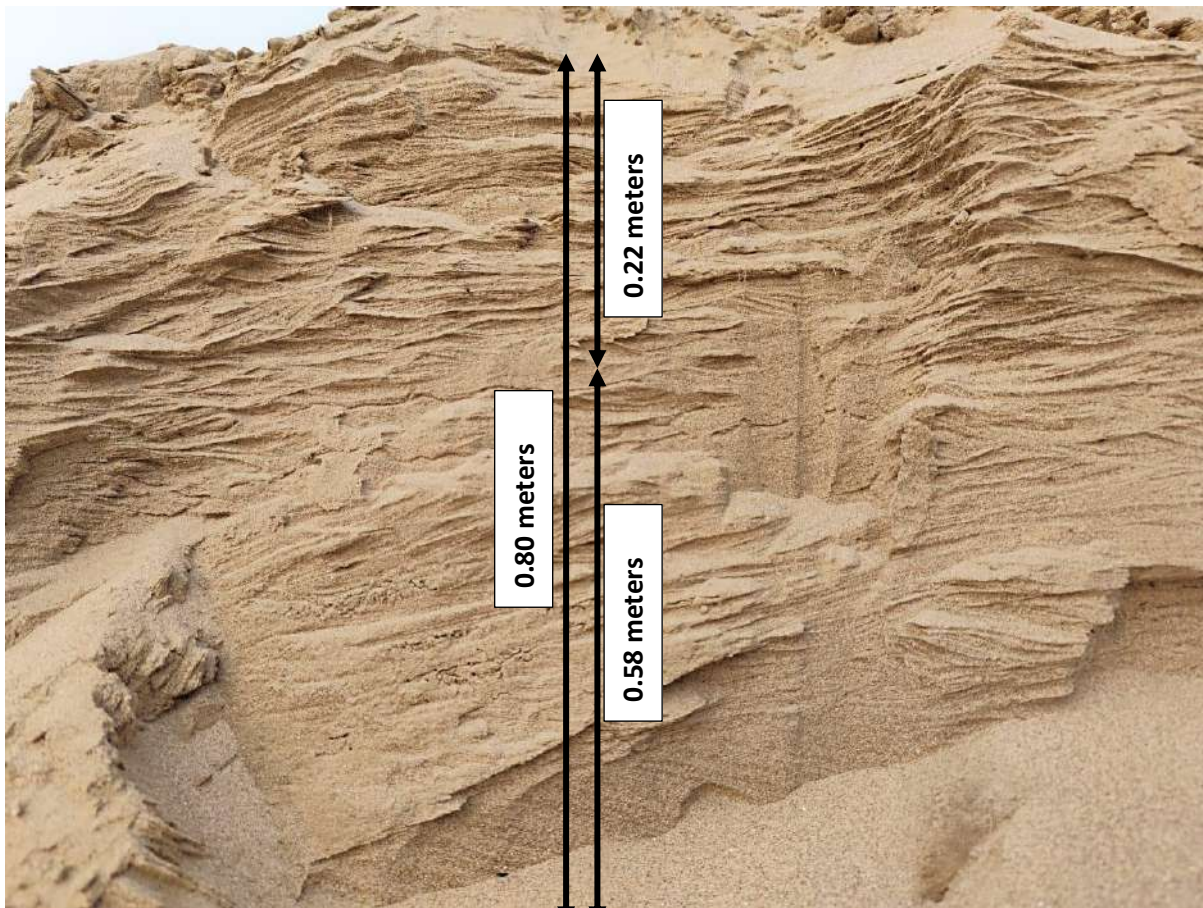
Depth at which horizontal water surface meets = 0.58 meter

Total Overburden in meter cube =  $5.0 \times 10,000 = 50,000$  Sq. Mt.

$$= 50,000 \times 0.22 = \mathbf{11,000 \text{ meter cube}}$$

Depth at which desirable mineral (Commercially viable) is available =  $0.58 - 0.22$  meter = 0.36 meter

Volume of desirable mineral (Ordinary Sand) =  $50,000 \times 0.36 = \mathbf{18,000 \text{ meter cube}}$



Pic 7.0 Pit logging shows the different layers of mineral,

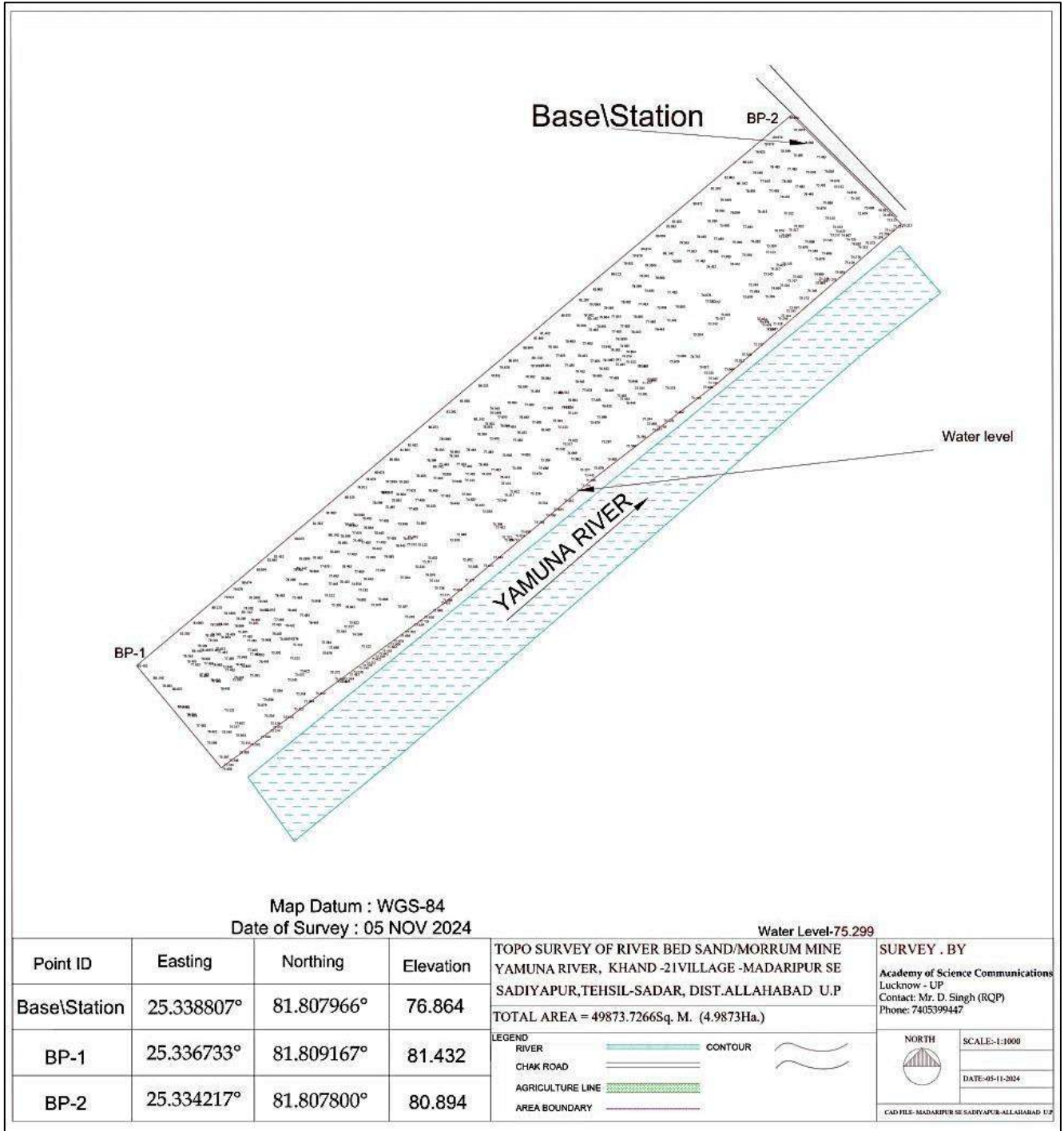
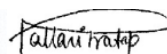


Figure 4.0 DGPS mediated level matrix of contouring

**15.0 Conclusion:**

The mining site located on the Yamuna riverbed on Khand no. 21 at village Aadampur (Madaripur) to Sadiyapur in tehsil Sadar district Prayagraj Uttar Pradesh covering an area of 5.0 Ha. The water has receded completely and exposed most of the dry patch of the mining lease so much so that mining can be started in the month of November 2024. Pit logging results and DGPS results show the available depth of mining around 0.80 meter out of which 0.22 meter is of overburden (rejected waste) as seen in pic no. 7.0. The overburden mineral is a well-mixture of fine sand and the clay, such mineral is not used as a building or construction material therefore no commercial value is expected. Total effective depth of mining for desired sand mineral is 0.58 meters. Calculations of mineral reveal that 18,000 meter cube of desired mineral is available and out of which the sanctioned quantity i.e., 15,000 meter cube can be extracted sustainably after leaving the safety zones all around the mining lease. Thus, it is made clear conclusively that 15,000 meter cube of desired and commercially viable mineral is present on the mining site for mining.

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Certificate of Accreditation

**Sabz Care Environmental Consultancy Pvt Ltd, Deoghar**

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S. No	Sector Description	Sector (as per)		Cat.
		NABET	MoEFCC	
1.	Mining of minerals -opencast mining only	1	1 (a) (i)	A
2.	Coal washeries	6	2 (a)	B


Note: Names of approved EIA Coordinators and Functional Area Experts are mentioned in IAAC minutes dated August 4, 2023, and Supplementary Assessment minutes dated December 8, 2023 posted on QCI-NABET website.

The Accreditation shall remain in force subject to continued compliance to the terms and conditions mentioned in QCI-NABET's letter of accreditation bearing no QCI/NABET/ENV/ACO/24/3106 dated January 10, 2024. The accreditation needs to be renewed before the expiry date by Sabz Care Environmental Consultancy Pvt Ltd, Deoghar following due process of assessment.

Issue Date  
January 10, 2024

Valid up to  
June 08, 2026



  
Mr. Ajay Kumar Jha  
Sr. Director, NABET

Certificate No.  
NABET/EIA/23-26/IA 0121

  
Prof (Dr) Varinder S Kanwar  
CEO-NABET

For the updated List of Accredited EIA Consultant Organizations with approved Sectors please refer to QCI-NABET website.

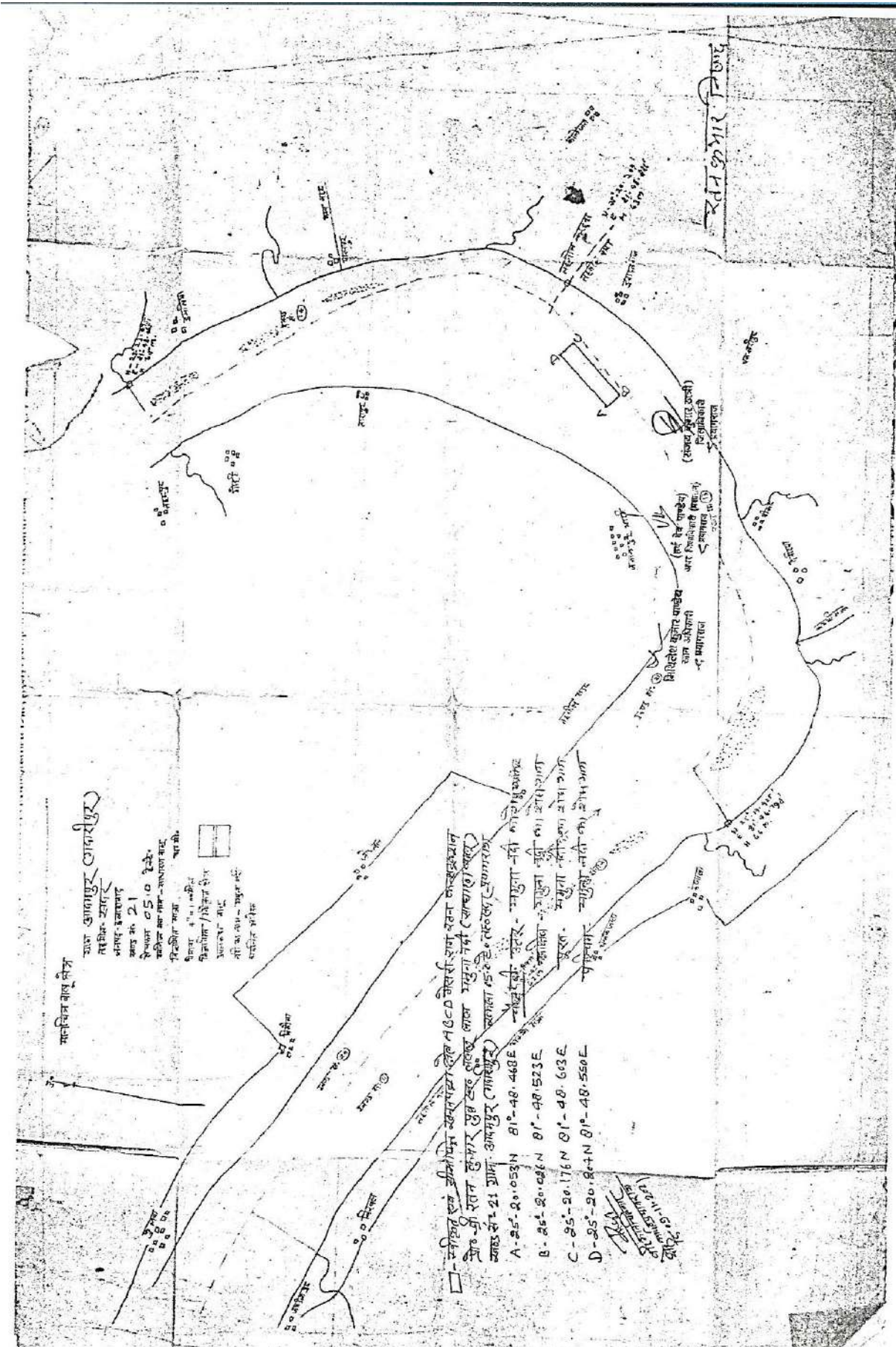




Figure 5.0 Khasra Map of the said mining lease

<b>ENVIRONMENTAL CLEARANCE</b>	 <b>Government of India Ministry of Environment, Forest and Climate Change (Issued by the State Environment Impact Assessment Authority(SEIAA), UTTAR PRADESH)</b>																		
<b>PARIVESH</b> <i>(Pro-Active and Responsive Facilitation by Interactive, and Virtuous Environmental Single-Window Hub)</i>	To,  The -1 RATAN NISHAD 6/41 New Jhushi Bajar, Thana- Jhushi, Tehsil- Phulpur, Distt- Prayagraj U.P -211019																		
	<b>Subject:</b> Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding  Sir/Madam,  This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/448572/2023 dated 12 Oct 2023. The particulars of the environmental clearance granted to the project are as below.																		
	<table border="0"><tr><td>1. EC Identification No.</td><td>EC23B001UP160250</td></tr><tr><td>2. File No.</td><td>8356</td></tr><tr><td>3. Project Type</td><td>New</td></tr><tr><td>4. Category</td><td>B</td></tr><tr><td>5. Project/Activity including Schedule No.</td><td>1(a) Mining of minerals</td></tr><tr><td>6. Name of Project</td><td>"M/S Ram Ratan Construction"</td></tr><tr><td>7. Name of Company/Organization</td><td>RATAN NISHAD</td></tr><tr><td>8. Location of Project</td><td>UTTAR PRADESH</td></tr><tr><td>9. TOR Date</td><td>N/A</td></tr></table>	1. EC Identification No.	EC23B001UP160250	2. File No.	8356	3. Project Type	New	4. Category	B	5. Project/Activity including Schedule No.	1(a) Mining of minerals	6. Name of Project	"M/S Ram Ratan Construction"	7. Name of Company/Organization	RATAN NISHAD	8. Location of Project	UTTAR PRADESH	9. TOR Date	N/A
1. EC Identification No.	EC23B001UP160250																		
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4. Category	B																		
5. Project/Activity including Schedule No.	1(a) Mining of minerals																		
6. Name of Project	"M/S Ram Ratan Construction"																		
7. Name of Company/Organization	RATAN NISHAD																		
8. Location of Project	UTTAR PRADESH																		
9. TOR Date	N/A																		
	<p>The project details along with terms and conditions are appended herewith from page no 2 onwards.</p> <p style="text-align: right;">(e-signed) Ajay Kumar Sharma Member Secretary SEIAA - (UTTAR PRADESH)</p> <p>Date: 15/12/2023</p> <p><i>Note: A valid environmental clearance shall be one that has EC identification number &amp; E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.</i></p> <p><i>This is a computer generated cover page.</i></p>																		
																			

EC Identification No. - EC23B001UP160250 File No. - 8356 Date of Issue EC - 15/12/2023 Page 1 of 11

Copy of EC Information Letter Issued by SEAC/SEIAA UP on 15/12/2023



(3)

दिनांक 01/12/2021 से दिनांक 30/11/2026 तक पाँच वर्ष की आगामी अवधि के लिए पट्टेदार/पट्टेदारों की एतद्वारा दिये गए और पदान्तरित ऐसे भू-गृहादि धारण करना, जिनसे खनिज निकलने लगे और राज्य सरकार को उक्त अनुसूची के भाग-2 में उल्लिखित स्वामित्वों का भुगतान उसमें निर्दिष्ट भिन्न-भिन्न समयों पर होने लगे, किन्तु प्रतिबन्ध यह है कि ऐसा उक्त भाग के उपबन्धों के अधीन हो और पट्टेदार एतद्वारा राज्य सरकार के साथ प्रसंविदा करता है/करते हैं और राज्य सरकार एतद्वारा पट्टेदार/पट्टेदारों के साथ प्रसंविदा करती है, जैसा कि उक्त नियमावली में अभिव्यक्त है और एतद्वारा इसके साथ दिये गये पक्षों की बीच परस्पर सहमत हुआ है और जैसा कि उक्त अनुसूची के भाग-3 में अभिव्यक्त है।

(ऊपर अभिविष्ट अनुसूची)

भाग-1

इस पट्टे का क्षेत्र

पट्टे का स्थान और क्षेत्र:- वह समस्त भूखण्ड, जो जिला-प्रयागराज में तहसील-सदर के अन्तर्गत यमुना नदी स्थित खण्ड संख्या-21 (ग्राम-आजमपुर, मन्सरीपुर से सदियापुर तक) क्षेत्रफल-5.00 हेक्टेयर जो यहाँ संलग्न नक्शों में चिह्नित है और उसे लाल स्याही से रंजित (Coloured) किया गया है जिसकी सीमाएं निम्नलिखित हैं:-

चौहद्दी

उत्तर में - यमुना नदी का शेष भाग  
दक्षिण में - यमुना नदी का शेष भाग  
पूर्व में - यमुना नदी का शेष भाग  
पश्चिम में - यमुना नदी का शेष भाग

और जिसे एतद्वारा 'उक्त भू-खण्ड' कहा गया है।

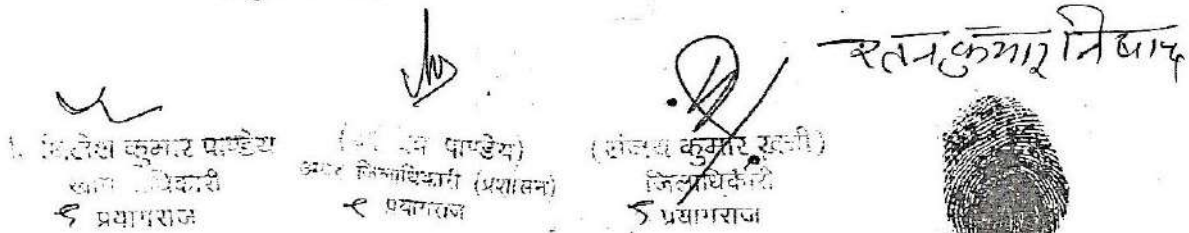
क्षेत्र का कोऑर्डिनेट

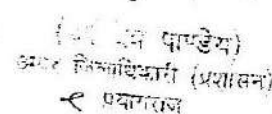
बिन्दु संख्या	अक्षांश	देशान्तर
A	25 <sup>0</sup> 20.053' N	81 <sup>0</sup> 48.468' E
B	25 <sup>0</sup> 20.026' N	81 <sup>0</sup> 48.523' E
C	25 <sup>0</sup> 20.176' N	81 <sup>0</sup> 48.603' E
D	25 <sup>0</sup> 20.204' N	81 <sup>0</sup> 48.550' E

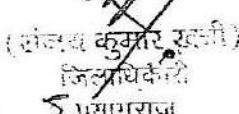
भाग-2


इस पट्टे द्वारा संरक्षित स्वामित्व

स्वामित्व की धनराशि: (1) पट्टेदार, इस पट्टे की अवधि में राज्य सरकार को पट्टे पर दिये गये क्षेत्र में उसके/उनके द्वारा हटाये गये सभी साधारण बालू (उपखनिज) के सम्बन्ध में निम्नलिखित स्वामित्व का भुगतान करेगा/करेंगे:-


  
 1. वि.देश कुमार प्रसाद  
 खान, पट्टेदार  
 5 प्रयागराज


  
 2. वि.देश कुमार प्रसाद  
 अग्र निवासी (प्रशासन)  
 5 प्रयागराज


  
 3. वि.देश कुमार प्रसाद  
 जिलाधिकारी  
 5 प्रयागराज


  
 4. वि.देश कुमार प्रसाद

Page from Registered Deed of Agreement Showing GPS Coordinates of the Said Lease

Item No. 15

Court No. 2

**BEFORE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 974/2024

Jitendra Nishad

Applicant

Versus

State of Uttar Pradesh

Respondent(s)

Date of hearing: 04.11.2024

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL JUDICIAL MEMBER  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: None

Respondents: Mr. Mukesh Verma, Advocate for DM and Mining Department (through  
VC)  
Mr. Atif Suhrawardy and Mr. Pankaj Kumar, Advocates for CPCB**ORDER**

1. A letter petition dated 13.12.2023 sent by Jitendra Nishad was registered as Original Application (hereinafter referred to as '**OA**') under Section 14 and 15 of National Green Tribunal Act, 2010 (hereinafter referred to as '**NGT Act, 2010**') in exercise of *suo-moto* jurisdiction in view of law laid down by Supreme Court in "***Municipal Corporation of Greater Mumbai vs. Ankita Sinha & Ors.***" reported in **2021 SCC Online SC 897. 2.**

2. Complainant had said that in Sand Block Vidyapeeth and Mahewa Baswar as also Madaripur and Sadiyapur, illegal sand mining was being carried on in river bed and river stream of Yamuna in utter violation of environmental laws causing damage to aquatic animals/environment besides public revenue. No CCTV camera has been installed. The violators

are not being checked by concerned authorities and openly illegal mining is being carried out on river bank and stream by using hundreds to boats.

3. Tribunal after being *prima facie* satisfied that a substantial question relating to environment has arisen, found it appropriate to obtain a factual report and thus constitute a Joint Committee comprising:-

- i. District Magistrate, Prayagraj;
- ii. Uttar Pradesh Pollution Control Board (hereinafter referred to as 'UPPCB');
- iii. Central Pollution Control Board (hereinafter referred to as 'CPCB') and;
- iv. Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Lucknow.

4. Joint Committee has submitted its report through CPCB, vide letter dated 02.11.2024. Report shows that mining activities were allowed to three mining leaseholders separately at village Vidyapit, Maheva, District Prayagraj, village Baswar, Tehsil Karchana, District Prayagraj and village Adampur (Madaripur to Sadiapur), District Prayagraj. Serious violations of environmental laws and norms have been found and even mid-stream mining has been found in Joint Committee report. Observations mentioned in Joint Committee report and recommendations reads as under:-

***“2.1. Inspection of mining activity at Village Vidyapeeth,  
\lahewa***

***2.1.1. Observations:***

*Observations based on Joint inspection and available records with RO-MOEF&CC and RO-UPPCB are as follows:*

1. The mining department has granted a mining lease of 8 Hectares total area for sand mining from the River Yamuna at Khand-16 near Village—Madauka, Mirakpur and Mahewa (West) Shri Ravishankar Shok12, S o Shri Pramanand Shukia, Resident—Saraykaji Kadan Urf Miyanpur, Thana—Line Bazar, District- Jaunpur.
2. Notice for e-tendering along with e-auction for the lease was issued by the District Magistrate, Prayagraj on 30.05.2020. (A copy of the e-auction notice is annexed as Annexure No. 2)
3. Letter of Intent (LoI) for the lease was issued by the District Administration to the Project Proponent (PP) on 11.08.2020. The LoI was issued for 8-hectare mine lease area (Quantity- 92973 m<sup>3</sup> per year) for 5 years. (A copy of LoI is annexed as Annexure No. 3)
4. The public hearing for the said mining project was conducted on 20.10.2021.(Copy of MoM of public hearing is annexed as Annexure No. 4)
5. Environmental Clearance (EC) has been granted for sand mining in the lease area by State Level Environment Impact Assessment Authority (SEIAA), Uttar Pradesh on 08.03.2018 to Smt. Sunita Singh w/o Shri Raviraj Singh, Allahabad, vide letter no. 222/Parya/SEAC./3987/2018 dated 08.03.2018, which was further transferred on 15.10.2020 to Shri Ravi Shankar Shukla S/o Shri Pramanand Shukia, Resident- Saraykaji Kadan Urf Miyanpur, Thana- Line Bazar, District-Jaunpur for period up to 07.03.2023. Further EC was granted/renewed to the Project Proponent on 09.10.2023 for a period up to 30.11.2026. (A copy of EC is annexed as Annexure No. 5)
6. The above-mentioned mining lease has been granted by District Magistrate, Prayagraj (Mining Department) for the duration of 01.12.2021 to 30.11.2026.
7. The PP was granted Consent to Operate (CTO) under the Water (PCP) Act, 1974, and the Air (PCP) Act, 1981 on 17.11.2023, which is valid from 17.11.2023 to 31.12.2027. (Copy of CTO is annexed as Annexure No. 6)
8. As per the mining department. Prayagmys total of 174744 m<sup>3</sup> of River Bed Material (RBM) has been excavated by the project proponent (from December 2021 to June 2024). Year wise quantity of mining details is as below:

Year	Quantity excavated Permitted (m <sup>3</sup> )	quantity (m <sup>3</sup> )
Dec-2021-Dec 2022	56236	92973
Jan-2023 -Dec- 2023	58691	92973
Jan-2024-June 2024	59S17	92973

9. During the visit, it was observed that the mining operation had not started post-monsoon and preparation for carrying out the mining operation was going on. The representative of the project proponent has informed us that the mining process will begin as soon as the water level on the river banks decreases. Also, no mining operation was observed beyond the lease area at this site.

10. However, the satellite image shows that mining was conducted within and near the above lease area of 8 ha on 09.06.2024 in an unsaturated zone by river boats etc. which is against the Sustainable Sand Mining Guidelines, 2020 and Mining plan, etc. A related satellite image is enclosed as Annexure-7.

11. During the visit, all machinery was found removed from the site. Construction of a temporary camp office was under process. No weighing bridge and display board with mining lease information was available on site.

12. During the visit, following violation with respect to EC & CTO conditions, Mining Plan, Mining guideline etc were observed:

- a) No PTZ camera was found installed at the mining site. It is informed by the representative of the Project Proponent that the PTZ camera will be installed when the mining operation starts.
- b) During the visit, no pillar was found in the lease area. It was informed by the representative of the project proponent that all pillars have been removed due to the monsoon and will be reinstalled when the mining operation starts. Necessary action may be taken by the Mining Department to ensure the installation of a pillar within the lease area.
- c) The project proponent (PP) has been irregular in the submission of the six monthly compliance reports to the Regional Office, SELAA-JP.
- d) The PP has not carried out adequate plantation in compliance with CTO & EC conditions
- e) The PP has not carried out the hydro-geological study.
- f) The PP has not conducted a replenishment study of the area.
- g) The PP has not conducted third-party monitoring of various parameters including ambient air quality etc.
- h) The PP has yet not set up a solar power-mediated lighting system in their site office.
- i) The PP has yet not constructed two toilets and one hand pump in the mine office.
- j) During the visit, it was observed that roads used for the transportation of sand were unpaved and no dust control measures such as water sprinkling, plantation on both sides of the road, etc have been carried out.
- k) The PP has yet not conducted the digital processing of the entire lease area so far.

**2.2. Inspection of sand mining activity at Village Baswar 2.2.1. Observations:**

Observation based on Joint inspection and available records with RO-MOEF&CC and RO-UPPCB is as follows:

1. Mining lease of total area 4.69 Hectare has been granted for sand mining from River Yamuna at IChand-14 near Village- Baswar, Tehsil-Karchhana, District-Prayagraj to Shri Surendra Kumar S/o Shri Shivinurti Bharatiy, Resident-village-Bemi, Post- Garapur Thana- Tharwai, Tehsil-Phulpur, District-Prayagraj by Mining department.
2. Notice for E- tendering along with E- auction for the lease was issued by the District Magistrate, Prayagraj on 07.09.2017. (E-auction notice is annexed as Annexure No. 8)
3. Letter of Intent (LoI) for the lease was issued by the District Administration to the Project Proponent (PP) on 11.05.2022. The LoI was issued for 4.69 hectares mine lease area (Quantity- 70454 m<sup>3</sup> per year) for the period of 5 years. (Copy of LoI is annexed as Annexure No. 9)
4. Environmental Clearance (EC) has been granted for mining in the lease area by State Level Environment Impact Assessment Authority (SEIAA), Uttar Pradesh on 08.03.2018 as amended on 21.12.2022. Further, EC is extended on 29.05.2023 for a period up to the revised LoI/ approved mining plan whichever is earliest. (A copy of EC is annexed as Annexure No. 10)
5. The PP was granted Consent to Operate (CTO) under the Water (PCP) Act, 1974, and the Air (PCP) Act, 1981 on 24.04.2023, which is valid from 24.04.2023 to 31.12.2027. (Copy of CTO is annexed as Annexure No. 11)
6. The above-mentioned mining lease has been granted by District Magistrate, Prayagraj (Mining Department) for the duration of 09.01.2023 to 08.01.2028.
7. As per the mining department, Prayagraj, total of 108517 m<sup>3</sup> of minerals has been excavated by the project proponent (from January 2023 to October 2024). Year-wise quantity of mining details are as below:

Year	Quantity excavated Permitted (m <sup>3</sup> )	quantity (m <sup>3</sup> )
Jan, 2023-Dec, 2023	70453	70454
Jan, 2024-Oct, 2024	38064	38064.1

8. During the visit, no pillar was found in the lease area. It is informed by the representative of the project proponent that all pillars have been

removed due to the monsoon and will be reinstalled when the mining operation starts. Necessary action may be taken by the District Mining Department to ensure the installation of a pillar within the lease area.

9. During the visit, it was observed that the mining operation had not started post-monsoon and preparation for carrying out the mining operation was going on. It is informed by the representative of the project proponent that the mining process will begin as soon as the water level on the river banks decreases. Also, no mining operation was observed beyond the lease area at this site.

10. However, the satellite image on dated 09.06.2024 shows that mining was conducted within and near the above lease area of 4.69 ha, which is against the Sustainable Sand Mining Guidelines, 2020 and Mining plan, etc. A related satellite image is enclosed as Annexure-7.

11. Satellite image dated 09.06.2024, clearly reflected that the mining was conducted within the lease area and outside of the lease area (within the river) by using large number of river boats, etc.. which is against the mining plan.

12. During the visit, all machinery was found removed from the site except the weighing bridge. Temporary camp office was installed at the site with a computer. A display board with the name of Project Proponent was available on camp office

13. During the visit, following violation with respect to EC & CTO conditions. Mining Plan, Mining guideline etc were observed:

- a) No PTZ camera was found installed at mining site. It is informed by the representative of the Project Proponent that the PTZ camera will be installed when the mining operation starts.
- b) The project proponent (PP) has been irregular in the submission of the six monthly compliance reports to the Regional Office. SELAA-UP. and UPPCB.
- c) The PP has not carried out adequate plantation in compliance of CTO & EC conditions.
- d) The PP has yet not carried out the hydro-geological study so far.
- e) The PP has not conducted a replenishment study of the area.
- f) The PP has not conducted third-party monitoring of various parameters including ambient air quality etc.
- g) Roads used for the transportation of sand were unpaved and no dust control measures such as water sprinkling, plantation on both sides of the road. etc have been carried out.
- h) As per the EC 2018, it is stated that the CSR plan with a minimum  
Its 5 Lakh work to be executed with the installation of five

hand pump. solar light in the village of street and construction of the two toilets at the primary school, etc." No such work has been done so far.

- i) The PP has yet not conducted the digital processing of the entire lease area so far.

### **2.3. Inspection of sand mining activity at Village Adampur (Madaripur to Sadiyapur)**

#### **2.3.1. Observations:**

Observation based on Joint inspection and available records with RO-MOEF&CC and RO-UPPCB is as follows:

1. Mining lease of total area 5 Hectare has been granted for sand mining from River Yamuna at Ithand -21 in Village- Adampur (Madaripur to Sadiyapur) to M/s Ram Ratan Construction. Shri Ram Ratan Nishad S o Late Lallu Lal, Resident- 6/41 Nai Jhunsi Bazar. Thana- Jhunsi. Tehsil Phulpur. District-Prayagraj by Mining department.
2. Notice for e-tendering along with e-auction for the lease was issued by the District Magistrate. Prayagraj on 20.05.2020. ( e-auction notice is annexed as Annexure No. 12)
3. Letter of Intent (LoI) for the lease was issued by the District Administration to the Project Proponent (PP) on 24.12.2020. The LoI was issued for 5-hectare mine lease area (Quantity- 15000 m<sup>3</sup> per year) for the period of 5 years. (A copy of LoI is annexed as Annexure No. 13)
4. First Environmental Clearance (EC) has been granted for mining in the lease area by State Level Environment Impact Assessment Authority (SEIAA), Uttar Pradesh on 10.01.2018 which was further transferred on 19.10.2021 to M/s Ram Ratan Construction for a period up to one year. Further EC was granted to the Project Proponent on 15.12.2023. (A copy of EC is annexed as Annexure No. 14)
5. The Project Proponent has not obtained Consent to Operate (CTO) under the Water (PCP) Act, 1974. and the Air (PCP) Act, 1981.
6. The above-mentioned mining lease has been granted by District Magistrate, Prayagraj (Mining Department) for the duration of 01.12.2021 to 30.11.2026.
7. As per the Mining department, Prayagraj total 15675 m<sup>3</sup> of River Bed Material (RBM) has been excavated by the project proponent (from December 2021 to June 2024). Year-wise quantity of mining details are as below:

Year	Quantity excavated (m <sup>3</sup> )	Permitted quantity (m <sup>3</sup> )
Dec, 2021-Dec, 2022	8175	15000
Jan, 2023-Dec, 2023	6438	15000
Jan, 2024-June 2024	1062	15000

8. No mining operation was observed during the site visit. Path preparation for the movement of the vehicle was also observed at the site. It is informed by the representative of the project proponent that the mining process has not started yet. However, a small heap of sand was found stored in the lease area. No mining operation was observed beyond the lease area at this site.

9. However, the satellite image on dated 09.06.2024 shows that mining was conducted within and near the above lease area of 5 ha, which is against the Sustainable Sand Mining Guidelines, 2020 and Mining plan, etc. A related satellite image is enclosed as Annexure-7

10. During the visit, no machinery was found on site. No temporary camp office was found on site. No weighing bridge and display board with mining lease information was available on site.

11. During the visit, following violation with respect to EC & CTO conditions. Mining Plan, Mining guideline etc were observed:

- a) No PTZ camera was found installed at the mining site. It is informed by the representative of the Project Proponent that the PTZ camera will be installed when the mining operation starts.
- b) During the visit, no pillar was found in the lease area. It is informed by the representative of the project proponent that all pillars have been removed due to the monsoon and will be reinstalled when the mining operation starts. Necessary action may be taken by the Mining Department to ensure the installation of a pillar within the lease area.
- c) The project proponent (PP) has been irregular in the submission of the six monthly compliance reports to the Regional Office, SEIAA-UP, and UPPCB.
- d) The PP has not carried out adequate plantation in compliance with CTO & EC conditions.
- e) The PP has not carried out the hydro-geological study as per the EC condition.
- f) The PP has not accrued out replenishment study of the area.
- g) The PP has not conducted third-party monitoring of various parameters including ambient air quality etc.

- h) *During the visit, it was observed that roads used for the transportation of sand were unpaved and no dust control measures such as water sprinkling, plantation on both sides of the road, etc have been carried out as per EC condition.*
- i) *The PP has yet not conducted the digital processing of the entire lease area so far.*

### **3. Other Observations:**

1. *District Survey Report (DSR) has been prepared for minor mineral excavation by the District Environment Impact Assessment Authority, Allahabad, and District Mining Officer- Allahabad, Department of Geology and Mining Uttar Pradesh on 05.09.2017. Updation of DSR is under process. A copy of the DSR report is annexed as Annexure-15.*
2. *The mining department carried out a Replenishment Study in rivers Yamuna & Ganga at Prayagraj through Central Planning & Design Institute Limited in December 2022. No replenishment study has been carried out in subsequent years i.e. 2023 & 2024. A copy of the Replenishment Study (December 2022) is enclosed as Annexure-16.*
3. *It is informed by the mining department that Mining Form-MM11 is generated when any vehicle is transported from the mining site and Form-NLM11 is checked at the check post by the task force constituted by the mining department from time to time. The camera is also installed at the checkpoint.*
4. *During the visit, storage of sand within the 5 km from the lease area was observed. In this regard, it is informed by the mining department that some stored sand within the 5 km of lease area has been seized earlier. However, the committee observed that more actions are required by the Mining Department to stop the illegal storage of sand. A copy of the Action taken by the Mining Department is annexed as Annexure-17.*
5. *Satellite image showed that significant mining activity was found within the lease and outside of the lease area by using large number of boats etc to excavate better quality of sand from the main stream of the river, which is completely against the mining plan, EC, CTO stipulations.*
6. *As per the specific condition of the EC the "Number of mining projects are coming up in district, department of Geology and mines can carry out Regional EIA-EMP report including carrying capacity of environmental components to assess the capacity of further bear the pollution load for such area within 1 year and submit the same to SEIAA-UP for evaluation". It has been found that no such study has been done so far.*

7. As per the specific condition of the EC the "Department of Geology & Mines. GoUP in consultation with the UPPCB will establish the required number of CAAQMS in the district within the period of one year and submit ego-referenced map of these station along with data. Details of existing CAAQMS. if any. be submitted within the period of three months. It has been found that no such action has been taken so far.

8. As per the specific condition of the EC the "Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS. SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas". It has been found that no such action has been taken so far.

The Directorate of Geology and Mining will ensure the conduct of replenishment study from reputed institutes for subsequent years in compliance of Hon'ble NGT order. The quantity mentioned in LoI or quantity mentioned in the replenishment study, whichever is less, would be the maximum quantity that the project proponent may extract. It will be ensured by the District Administration and Geology and Mining Department.

#### **4. Recommendations:**

Based upon the above observations, Joint Committee recommends as below:

1. Mining Department shall take necessary action against all leases, who have done mining not as per the approved mining plan and illegal mining found near the lease area in River Lamuna.

2. Based on the above observation, it has been found that the yearly Replenishment study of the area has not been done either by the Mining Department or the concerned project. SEIAA-UP has already stipulated related conditions in the Environmental Clearance issued to above listed project. The Mining Department to take cognizance and submit the report before SEIAA-UP at the earliest.

3. The Mining Department should take necessary action against all the illegal storage of sand around the mining lease area.

4. UPPCB shall take necessary action against all three Project Proponents for violation of CTO conditions. UPPCB should take necessary action against the lessee M/s Ram Ratan Construction, who has operated the mine without valid Consent to Operate (CTO) under the Water (PCP) Act, 1974, and the Air (PCP) Act, 1981.

5. Non-compliance has been observed by the Joint Committee during the inspection of the area. SEIAA-UP should take immediate actions (issue SHOW CAUSE), as MoEF&CC delegated the power to SEIAA-UP vide notification no. S.O.637 (E) dated 28.02.2014.

It has been observed that the lessee Shri Surender Kumar, Village: Baswar (Khand 14) obtained first EC vide letter no. 229/Parya/SEAC/3989/2018

*dated 08.03.2018, which has been amended vide letter no. 315/Parya/SEIAA/3989/2022 dated 21.12.2022 and EC validity extension was done vide letter no. 62/Pluya/SEIAA/3989/2022 dated 29.05.2023. Overall, the above project was discussed and amended in SEIAA-UP three times within five years, whereas, compliance, of various stipulations made under this has not been considered, and found worse on ground. Because of the above SEIAA-UP may obtain certified compliance report (CCR) of project before appraisal for actual improvement of compliance.*

7. *Mining Department, LTPPCB. SEIAA may ensure proper compliance of Sustainable Sand Mining Guideline, 2020.*

8. *All three project proponents should comply the following:*

- a) Project Proponents should make necessary arrangements for water sprinkling for dust control on the road for transportation. NOC from the State Ground Water Authority is required if project proponents meet their water requirement through bore-well.*
- b) Project Proponents should carry out a hydro-geological study and submit a report to the concerned authorities.*
- c) In compliance with the MoEF&CC order dated 14.06.2024, Project Proponents are requested to upload six monthly compliance reports on the PARIVESH 2.0 portal.*
- d) Project Proponents should provide adequate plantation as per the condition of the CTO and EC.”*

5. The report also shows serious lapses on the part of District Mining Authorities as also Officials of Pollution Control Board in as much as District Mining Authorities have not cared to ensure mining activities on the part of Proponents strictly in accordance with mining plan and authorities of UP Pollution Control Board and SEIAA have not cared to ensure compliance of the conditions of environmental Clearance and Consent. Lapses on the part of SEIAA, UP is more serious in as much as in respect of Proponent- Surendra Kumar who has carried out mining activities at village Baswar, it has been found that in a period of five years his EC was amended and extension was allowed three times without caring as to whether conditions of initial EC granted have been complied with or

not and this is a serious lapse and non-application of mind on the part of SEIAA.

6. In these facts and circumstances, we find it appropriate to implead following as respondents:-

1. State of UP through additional Chief Secretary, Environment, Forest and Climate Change, 101, 'B' Block, Lok Bhawan, U.P. Secretariat, Lucknow - 226001.
2. State Level Environment Impact Assessment Authority, State of UP through Member Secretary, 101, 'B' Block, Lok Bhawan, U.P. Secretariat, Lucknow - 226001.
3. UP Pollution Control Board through Member Secretary, Building No. TC-12 V, Vibhuti Khand, Gomti Nagar, Lucknow - 226010.
4. Ministry of Environment, Forest and Climate Change, New Delhi through its Secretary, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi - 110003.
5. District Magistrate, Prayagraj, District Magistrate Office, Collectorate, Prayagraj - 211002, Uttar Pradesh.
6. Director Geology and Mining, UP, Lucknow, Directorate of Geology and Mining, Khanij Bhawan, 27/8, Ram Mohan Rai Marg, Lucknow - 226001.
7. Police Commissioner, Prayagraj, 35, M.G. Marg, Civil Lines, Prayagraj - 211001, Uttar Pradesh.
8. CPCB through Member Secretary, Parivesh Bhawan, East Arjun Nagar, Shahdara, Delhi - 110032.
9. Ravi Shankar Shukla, son of Parmanand Shukla, R/o of Sarai Kaji, Kadam urf Miyapur, PS line Bazaar District Jaunpur

10. Surender Kumar, son of Shivmurthy Bharti R/o village Berui, post Garapur Thana Tharbai, Taehil Phoolpur, District Prayagraj
  11. M/s Ram Ratan Construction, Proprietor Sri Ramjatan Nishad, Son of late Lallu Lal, R/o 6 /41, Nai Jhosi Bazaar, Thana Jhosi, Tehsil Phoolpur, District Prayagraj.
7. On behalf of District Magistrate, Prayagraj i.e respondent 5 and Director Geology and Mining, UP i.e. respondent 6, notice has been accepted by Sh. Mukesh Verma, Advocate.
8. On behalf of CPCB, i.e. respondent 8, Mr. Atif Suhrawardy, Advocate has accepted notice.
9. The office shall issue notices to all the respondents except respondent 5 and 8.
10. Respondents may file their response within 2 weeks after receipt of notice.
11. Respondents 9, 10 and 11, in addition to normal mode of service to be served by the registry, notices shall also be served upon them through District Magistrate, Prayagraj and he shall file service report within 10 days.
12. Considering serious violations and extent of damage being caused to river hydrology and ecology as also flora and fauna by carrying out even mid stream mining, other serious violations and following 'Precautionary' principle as enshrined under section 20 of NGT Act, 2010 to protect environment from any further damage, we direct that respondents 9, 10

and 11 shall not be allowed any mining activities until further orders of this Tribunal.

13. District Magistrate, Prayagraj and Police Commissioner, Prayagraj shall ensure compliance of this order with respect of restraint on mining activities by respondents 9, 10 and 11.

14. List on 29.11.2024.

Sudhir Agarwal, JM

Dr. Afroz Ahmad, EM

November 04, 2024  
Original Application No. 974/2024  
AB

## कार्यालय जिलाधिकारी, प्रयागराज।

(खनन अनुभाग)

पत्रांक: 2170/खनिज/2024-25

दिनांक: 09/11/2024

## आदेश

मा0 राष्ट्रीय न्यायाधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या-974/2024 जितेन्द्र निषाद बनाम उ0प्र0 राज्य व अन्य में पारित आदेश दिनांक 04.11.2024 के कार्यकारी आदेश निम्न प्रकार हैं:-

12. Considering serious violations and extent of damage being caused to river hydrology and ecology as also flora and fauna by carrying out even mid stream mining, other serious violations and following 'Precautionary' principle as enshrined under section 20 of NGT Act, 2010 to protect environment from any further damage, we direct that respondents 9, 10 and 11 shall not be allowed any mining activities until further orders of this Tribunal.
13. District Magistrate, Prayagraj and Police Commissioner, Prayagraj shall ensure compliance of this order with respect of restraint on mining activities by respondents 9, 10 and 11.

प्रश्नगत प्रकरण में जनपद प्रयागराज के साधारण बालू के निम्न तीन खनन पट्टे आच्छादित हैं:-

क्र० सं०	पट्टाधारक का नाम	खनन पट्टा क्षेत्र का विवरण				स्वीकृत अवधि
		तहसील	ग्राम	खण्ड संख्या	रकबा (हे० में)	
1	श्री सुरेन्द्र कुमार पुत्र स्व० शिवमूर्ति भारतीय निवासी ग्राम बेरुई, पो०-गारापुर, धरवई, फूलपुर, प्रयागराज।	करछना	बसवार (यमुना नदी)	14	4.69	09.01.2023 से 08.01.2028 तक
2	श्री रविशंकर शुक्ला पुत्र श्री परमानन्द शुक्ला निवासी सरायंकाजी कादन उर्फ मियोंपुर, थाना-लाईन बाजार, जनपद-जौनपुर	करछना	मड़ौका, मीरकपुर, महेवा पट्टी पश्चिम (यमुना नदी)	खण्ड संख्या-16	8.00	01.12.2021 से 30.11.2026
3	मे० राम रतन कन्सट्रक्शन प्रो० श्री रतन कुमार निषाद पुत्र स्व० लल्लू लाल निवासी 6/41 नई झूंसी बाजार, थाना-झूंसी, तहसील-फूलपुर, प्रयागराज	सदर	आदमपुर, मदारीपुर से सदियापुर (यमुना नदी)	खण्ड संख्या-21	5.00	01.12.2021 से 30.11.2026

अतः मा0 राष्ट्रीय हरित न्यायाधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक 04.11.2024 के अनुपालन में उपरोक्त साधारण बालू के तीनों खनन पट्टों में खनन कार्य मा0 राष्ट्रीय हरित न्यायाधिकरण के अग्रिम आदेशों तक के लिए पूर्णतयः प्रतिबन्धित किया जाता है।

(रविन्द्र कुमार मॉदड़)  
जिलाधिकारी, प्रयागराज।

पत्रांक व दिनांक तदैव।

प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. प्रमुख सचिव, भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन, लखनऊ।
2. आयुक्त, प्रयागराज मण्डल, प्रयागराज।
3. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, खनिज भवन, लखनऊ।
4. श्री मुकेश वर्मा, अधिवक्ता(जिलाधिकारी तथा खनन विभाग के लिए) मा0 राष्ट्रीय हरित न्यायाधिकरण, नई दिल्ली।
5. संयुक्त निदेशक/ प्रभारी अधिकारी, भूतत्व एवं खनिकर्म विभाग, उ0प्र0, क्षेत्रीय कार्यालय, प्रयागराज।

*Tallantirajap*

True Copy

6. उपजिलाधिकारी, करछना/सदर, प्रयागराज को इस निर्देश के साथ प्रेषित कि उक्त आदेश का कड़ाई से अनुपालन सुनिश्चित कराया जाय।
7. सहायक पुलिस आयुक्त, करछना/सदर, प्रयागराज को इस निर्देश के साथ प्रेषित कि उक्त आदेश का कड़ाई से अनुपालन सुनिश्चित कराया जाय।
8. ज्येष्ठ खान अधिकारी/खान निरीक्षक, प्रयागराज को इस निर्देश के साथ प्रेषित कि उक्त आदेश का कड़ाई से अनुपालन सुनिश्चित कराया जाय।
9. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, प्रयागराज।
10. श्री सुरेन्द्र कुमार पुत्र स्व० शिवमूर्ति भारतीय निवासी ग्राम बेरुई, पो०-गारापुर, थरवई, फूलपुर, प्रयागराज को अनुपालनार्थ।
11. श्री रविशंकर शुक्ला पुत्र श्री परमानन्द शुक्ला निवासी सरायकाजी कादन उर्फ भियाँपुर, थाना-लाईन बाजार, जनपद-जौनपुर को अनुपालनार्थ।
12. ने० राम रतन कन्सट्रक्शन प्रो० श्री रतन कुमार निषाद पुत्र स्व० लल्लू लाल निवासी 6/41 नई झूंसी बाजार, थाना-झूंसी, तहसील-फूलपुर, प्रयागराज को अनुपालनार्थ।

(रविन्द्र कुमार माँदड़)  
जिलाधिकारी, प्रयागराज।